

**Jammu and Kashmir
Pollution Control Committee**

chairman87jkspcb@gmail.com
membersecretaryjkspcb@gmail.com
0191 – 2472881, 2476925



Parivesh Bhavan, Forest Complex
Transport Nagar, Jammu, 180 006

Silk Factory Road
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113

The Consultant Judicial,
Hon'ble National Green Tribunal,
Principal Bench,
New Delhi.

No: JKPCC/NGT/OA 151-2023/2025/ 4624-25 Date:- 21-02-2025

Sub:- Report on behalf of Jammu and Kashmir Pollution Control Committee pursuant to Order of Hon'ble National Green Tribunal, Principal Bench, New Delhi dated 04.09.2024 in OA 151/2023 titled Hassina Wajid (Sarpanch) V/s State of J&K & Ors.


Sir,

In compliance to the directions of Hon'ble National Green Tribunal, Principal Bench, New Delhi order dated **dated 04.09.2024 in OA 151/2023 titled Hassina Wajid (Sarpanch) V/s State of J&K & Ors**". The Report of the J&K Pollution Control Committee is submitted herewith.

It is, therefore, requested that the Report may kindly be taken on record and placed before the Hon'ble NGT for consideration.

Yours faithfully,

Encl:- As Above


(Ghansham Singh) JKAS
Member Secretary 21.2.25
J&K PCC

Copy to the:-

- 1) Sh. G. M Kawoosa, Additional Standing Counsel for UT of Jammu and Kashmir, New Delhi for information and necessary action.

Before the Hon'ble National Green Tribunal, Principal Bench,
New Delhi

Original Application No. 151 / 2023

IN THE MATTER OF

**“M/s Dewan Stone Crusher and Ors
V/s State of Jammu and Kashmir”**

Report on behalf of Jammu and Kashmir Pollution Control Committee pursuant to Order of Hon'ble National Green Tribunal, Principal Bench, New Delhi dated 04.09.2024 in OA 151/2023 titled Hassina Wajid (Sarpanch) V/s State of J&K & Ors.

Background:

The Hon'ble NGT, Principal Bench, New Delhi in the aforesaid OA vide its order dated 04.09.2024. issue the following directions :-

- (i) *In view of the findings recorded in respect of issues I and II, respondents 6 and 7 units cannot be allowed to continue at the site in question as the same are violating siting criteria, therefore, respondents-project proponents are directed to remove their units from the site in question beyond the distance as per the siting norms within two months.*
- (ii) *Until removal of units, the operation thereof shall not be allowed at the present site.*
- (iii) *For violation of environmental laws, respondent 6 owned by respondent 8 are held liable to pay environmental compensation as an interim measure of Rs.7,20,000/- which shall be deposited within one month from today with JKPCC.*
- (iv) *JKPCC shall collect relevant material, examine the same and determine final environmental compensation in the light of law and principles discussed above and pass final order within two*

26/9/24

months after giving opportunity of hearing to all concerned parties and stakeholders including project proponents.

- (v) *Amount of interim environmental compensation recovered in terms of this order shall be subject to the final order which is passed by JKPCC in compliance of the directions given hereinabove and adjusted in the final amount appropriately.*
- (vi) *The amount of environmental compensation recovered from project proponents shall be utilised for restoration/ rejuvenation/ remediation of the environment in the area concerned in pursuance to the Environment Rejuvenation Plan which shall be prepared by a Joint Committee comprising District Magistrate, Poonch, JKPCC and CPCB wherein JKPCC shall be nodal agency.*
- (vii) *The above Plan shall be prepared within two months and executed within three months from the date of recovery/realization of environmental compensation.*

Status Report:

In compliance to the directions of the Hon'ble NGT, Principal Bench, New Delhi in the aforesaid OA, the report of the J&K Pollution Control Committee is submitted as under:-

That the project proponent was directed to deposit the levied Environmental Compensation amounting to Rs.7,20,000/-, and comply with the directions of the Hon'ble NGT through the concerned Regional Director, J&K Pollution Control Committee, Jammu and Divisional Officer, Pollution Control Committee of the District.

Subsequently, the project proponent was again directed to deposit the levied Environmental Compensation vide no. vide J&K PCC letter No. JKPCC /Sc/OA/151/25/2054-56 dated 05-02-2025. **(Copy enclosed as Annexure 1)**

Pursuant to this Regional Director, J&K Pollution Control Committee, Jammu was also asked to direct the Divisional Officer PCC Poonch to impress

26/2/2025

upon the proprietor M/s Dewan Stone Crusher Poonch and ensure that the Environmental Compensation amounting to Rs.7,20,000/- ordered by the Hon'ble NGT is deposited in the J&K PCC EC fund account at the earliest with a copy to the Deputy Commissioner, Poonch vide letter No. JKPCC/Sc/OA151/25/ 2109 dated 18-02-2025 . **(Copy enclosed as Annexure 2)**

Similarly, a committee of the officers of the J&K Pollution Control Committee was constituted to collect and examine relevant record and determine the final environmental compensation in light of the law and principles discussed in the aforesaid order, vide J&K PCC letter No. JKPCC/Sc/OA151/25/2060-2064 dated 05-02-2025 **(Copy enclosed as Annexure 3)**.

Since the levied Environmental Compensation amount to Rs.7,20,000/- has been deposited by the Proprietor of M/s Dewan Stone Crusher on 20-02-2025 **(Copy enclosed as Annexure 4)** and accordingly the Deputy Commissioner/District Development Commissioner, Poonch, Regional Director, PCCB Chandigarh and Regional Director, J&KPCC Jammu have been requested that the Environment Rejuvenation Plan for restoration/rejuvenation/remediation of the environment of the area may be prepared in terms of the aforesaid directions of the Hon'ble NGT, vide JKPCC letter No. JKPCC/SCA/OA151/25/2134-36 dated 21-02-2025 **(Copy enclosed as Annexure 5)**.

Simultaneously, the project proponent had also approached the Hon'ble Supreme Court of India in Civil appeal No. 10655/2024. The Hon'ble Supreme Court vide its order dated 23-09-2024 directed as under.

It is stated on behalf of the appellants that there is a power of relaxation with regard to the siting criteria.

"It is obvious that, till the relaxation, I f any, is granted, no relief can be given to the appellants. The relaxation, if applied, will be considered in accordance with the

25/2/2025

applicable rules and law. If the appellants get any such relaxation, it will be open to them to approach the National Green Tribunal by way of an appropriate application, as the relaxation would not be effective till approval is granted by the National Green Tribunal.”

Pursuant to the aforesaid directions of the Hon'ble Supreme Court, the project proponent of M/s Dewan Stone Crusher (appellant in the aforesaid Civil Appeal and respondent no. 6 in the OA No. 151/2023 made an application before J&K Pollution Control Committee on 30.9.2024 alongwith a copy of the Hon'ble Supreme Court order for permitting operation of the stone crusher under relaxed criteria. **(Copy enclosed as Annexure 6).**

Accordingly, a committee of experts and scientists comprising of the following officers of the J&K Pollution Control Committee was constituted in terms of clause 3-3 in the revised siting criteria / guidelines for establishment and operation of stone crusher / hot mixing plants in the UT of J&K notified by the J&K PCC vide Order No. 37 JKPC of 2023 dated 27-02-2023, for conducting site inspection and verifying about the Distinct geographical barrier vide order No. JKPC/PS/MS/2024/4013-17 dated 21.11.2024. **(Copy enclosed as Annexure 7)**

- 1 Sh. Angrez Singh AEE, J&K PCC Jammu.
- 2 Smt. Suman Pawar, Scientist A I/c Air Lab, PCC Jammu.
- 3 Sh Arshad Nazir Malik, JEE, Divisional Officer, PCC, Rajouri.
- 4 Sh. Bharat Choudhary, Field Inspector, PCC Reasi.

The Expert Committee was directed that after conducting site inspection and monitoring of Ambient Air Quality and Ambient Noise Level in and around the premises of nearest school / residential area shall examine the feasibility for relaxation of siting criteria / parameters in vogue and furnish a report along with recommendations.



The closure order issued against M/s Dewan Stone Crusher and Hot Mixing Plant at village Chaktroo, Tehsil Haveli issued vide J&K Pollution Control Committee vide No. 09-JKPCC dated. 31-7-2023 was kept in abeyance vide order No. 236 JKPC dated. 28.11.2024 temporarily for a period of 10 days w.e.f. 01.12.2024 to 10.12.2024 enabling the Expert Committee to assess and monitor the Ambient Air Quality and Ambient Noise Level. **(Copy enclosed as Annexure 8).**

The Expert Committee constituted by the J&K Pollution Control Committee submitted its report on 27/12/2024. The Expert Committee submitted as under:

1. **Pollution Control devices installed /Measures adopted for mitigation of dust emission:-**

The whole stone crushing and screening machinery in the unit was found installed under a Steel Truss roofing shed having an area of approx. 700 sq. meters. Proper wetting of roller stones was found undertaken before initiation of crushing operation. Water sprinkling system was found installed over the screening vibrator. Arrangement to wet the semi-metalled approach road was found provided by the unit owner. Wind breaking wall of GI sheets of adequate height was found erected along the boundary of the unit. Sedimentation pits were found constructed for sedimentation of silt deposits in the wash water from operation of the water sprinkler.

2. **An overview of the surrounding features and existence of distinct geographic barriers:-**

Only 03 no. of residential houses were found located within a radius of 150 m from the stone crusher. The said residential houses were found situated at an elevation ranging from 15-20 m and shielded by the thick vegetation cover. Rest of the residential houses are situated across the two-lane district road and atop the hill at varied elevations ranging from 15-125 m. The elevated locations on the hill housing the residential houses in 500 m radius, undulating terrain and the thick vegetation cover



typical of hilly areas acts as geographic barrier to cushion from the impact of operation of the stone crusher.

The nearest Educational Institution (Govt. Girls Middle School, Narhad, Chaktroo) was found located at a distance of 400 m and an elevation of about 60 m from the site of stone crusher. Multiple layers of vegetation cover and the District road were found existing between the said school and the stone crusher under reference.

Mandi Nullah flowing through the area and situated at a distance of approx.. 150 m from the stone crusher also offsets the noise impact from operation of the stone crusher on the surrounding features.

3. **Geo-coordinates of Stone crusher and nearest Educational Institution:-**

- i) The geo-coordinates of the stone crusher = 33.750598 N and 74.188071 E
- ii) The geo-coordinates of nearest educational institution (Govt. Girls Middle School, Narhad, Chaktroo) = 33.753699 N 74.185875 E

4. **Reference locations for scientific assessment of the impact from operation of the stone crusher:-**

For scientific assessment of impact from operation of the stone crusher on the surrounding features, the committee decided at the site that it would be prudent to have the reference location of the residential area taken at the mid-point of 500 m radius around the site of stone crusher. Depending upon local conditions and availability of power supply source, the ambient air quality monitoring equipment had its location at a distance of 284 m from the unit site. The Ambient air quality monitoring equipment was also installed in the school premises. The noise monitoring was also conducted at the aforementioned locations.

Geo-tagged photographs of the sites selected for conducting ambient air quality monitoring and noise monitoring as well as the site showing 500 m radius around the stone crusher are enclosed as **Annexure "A"**.

5. Result of scientific analysis:-

i. Results of the Noise monitoring when the stone crusher was in operation.

S. No.	Location	Noise monitoring results {in dB (A)}	Standard permissible limits (in dB (A) for day time
1.	Near entry/ nearest boundary point of the stone crusher	65.8 dB(A)	75 dB(A) {for industrial area}
2.	Near entry point of school (located at a distance of 400 m from the stone crusher)	48.9 dB(A)	55 dB(A)
3.	Residential house located at a distance of 284 m from the stone crusher	45.7 dB(A)	55 dB(A)

ii. Results of Ambient Air quality monitoring when the stone crusher was in operation: -

S. No.	Location	Results evaluated for Particulate matter (in $\mu\text{g}/\text{m}^3$)	Standard permissible limits for Particulate matter (in $\mu\text{g}/\text{m}^3$)
1.	Inside the premises of stone crusher (at a distance of approx. 5-10 m from the crushing point)	SPM = 414 $\mu\text{g}/\text{m}^3$	600 $\mu\text{g}/\text{m}^3$
2.	Govt. Middle School Narhad, Chaktroo	PM10 = 79 $\mu\text{g}/\text{m}^3$	100 $\mu\text{g}/\text{m}^3$
3.	Residential house located at a distance of 284 m from stone crusher	PM10 = 60 $\mu\text{g}/\text{m}^3$	100 $\mu\text{g}/\text{m}^3$

25/6/2018

6. **Regarding hot mix plant also installed in the unit premises:-**

As regards the hot mix plant installed in the unit premises, the same is located at a distance of approx. 70 m from the stone crusher and at a distance of 470 m from Govt. Girls Middle School, Narhad, Chaktrou. The nearest residential house was found located at a distance of approx. 180 m from the stack of hot mix plant. The hot mix plant was found not in operation during inspection. Hence stack monitoring of the same could not be conducted. However, requisite PCDs were found installed with the hot mix plant which include stack of prescribed height attached to the hot mix plant, Cyclone separator, Water scrubber and Settling cum Water recirculation tank.

7. **Recommendations of the Committee:-**

With existence of distinct geographic barriers typical of hilly areas cushioning the surrounding features from the impact of operation of the stone crusher and also as evidenced by permissible results of scientific analysis of noise monitoring and ambient air quality monitoring of the stone crusher and the surrounding features viz. residential area and nearest school; no perceivable impact on the surrounding features has been observed from operation of the stone crusher. Based on above findings and installation of requisite Pollution Control Devices in the unit, the committee recommends renewal of consent to operate in favour of the stone crusher, with the condition that the stone crusher shall be operated only during day time i.e. from 8 am - 6 pm time slot. As regards the hot mix plant installed in the unit premises, the committee recommends grant of

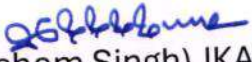
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Consent to operate for the same also, as the requisite PCDs have been installed and also considering the fact that such units are operated only against allotment of work order by indenting govt. department/ agency for a limited working season.(The Report of the Committee is enclosed as Annexure 9).

Accordingly, in view of the report and recommendations of the expert committee constituted by the J&K PCC and in compliance to the directions of the Hon'ble Supreme Court of India, the matter for accord of relaxation to the siting criteria with respect to Educational Institution and Residential Area in terms of clause 3-3 of the revised siting criteria / guidelines for establishment and operation of stone crusher / hot mixing plants in the UT of J&K notified by the J&K PCC vide Order No. 37 JKPCCC of 2023 dated 27-02-2023 in favour of the appellant (Respondent in the OA No. 151 / 2023 for grant of CTO in only favour of M/s Dewan Stone Crusher, located at village Chektroo, Tehsil Haveli, District Poonch. However, the J&K Pollution Control Committee does not recommend the operation of Hot Mix Plant at the same location on account of environmental concern.

Prayer:

In the premises, it is therefore respectfully prayed that the report may kindly be taken on record before the Hon'ble National Green Tribunal for consideration.


(Ghansham Singh) JKAS
Member Secretary 21.12.25
J&K PCC

**Jammu and Kashmir
Pollution Control Committee**

chairman87jkspcb@gmail.com
membersecretaryjkspcb@gmail.com

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Parivesh Bhavan, Forest Complex
Transport Nagar, Jammu, 180 006

Silk Factory Road
Rajbagh, Srinagar, 190 008

Annex - 1

123

Sh. Shahzad Shabnam
Son of Abdul Rashid,
Prop. M/s Dewan Stone Crusher,
Chaktroo, Tehsil Haveli,
District Poonch.

No: JKPC/Sc/OA151/25/ 2054-56

Dated: 05-02-2025.

Sub:- Hon'ble National Green Tribunal Order dated 04-09-2024 in OA No. 151/2023 titled Hassina Wajid (Sarpanch) Vs UT of J&K & Ors.

Whereas, Hon'ble NGT, Principal Bench, New Delhi vide its order dated 04-09-2024 in the aforesaid OA directed as under:

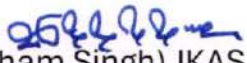
- (i) *In view of the findings recorded in respect of issues I and II, respondents 6 and 7 units cannot be allowed to continue at the site in question as the same are violating siting criteria, therefore, respondents-project proponents are directed to remove their units from the site in question beyond the distance as per the siting norms within two months.*
- (ii) *Until removal of units, the operation thereof shall not be allowed at the present site.*
- (iii) *For violation of environmental laws, respondent 6 owned by respondent 8 are held liable to pay environmental compensation as an interim measure of Rs. 7,20,000/- which shall be deposited within one month from today with JKPC.*
- (iv) *JKPC shall collect relevant material, examine the same and determine final environmental compensation in the light of law and principles discussed above and pass final order within two months after giving opportunity of hearing to all concerned parties and stakeholders including project proponents.*
- (v) *Amount of interim environmental compensation recovered in terms of this order shall be subject to the final order which is passed by JKPC in compliance of the directions given hereinabove and adjusted in the final amount appropriately.*

[Handwritten signature]

- (vi) *The amount of environmental compensation recovered from project proponents shall be utilised for restoration/ rejuvenation/ remediation of the environment in the area concerned in pursuance to the Environment Rejuvenation Plan which shall be prepared by a Joint Committee comprising District Magistrate, Poonch, JKPCC and CPCB wherein JKPCC shall be nodal agency.*
- (vii) *The above Plan shall be prepared within two months and executed within three months from the date of recovery/realisation of environmental compensation.*
- (viii) *JKPCC shall submit Compliance Report with Registrar General of this Tribunal by 15.02.2025 and if any further order is required, the matter may be placed before the Bench.*

Whereas, the Hon'ble NGT had directed respondent no. 6 (M/s Dewan Stone Crusher) to pay Environmental Compensation as an interim measures of Rs.7,20,000/- within one month from the date of the order of the Hon'ble NGT but despite lapse of more than four months, the levied EC has not been deposited by you till date.

Accordingly, you are hereby once again directed to deposit Environmental Compensation amounting to Rs. 7,20,000/- ordered to be deposited by the Hon'ble NGT in J&K Pollution Control Committee, Environment Compensation Fund Account no. **0023040510000001** within a period of 07 days from the date of issuance of this notice failing which interest shall be charged for the entire period of default.


 (Ghansham Singh) JKAS
 Member Secretary 5.2.25
 J&K PCC

Copy to the:-

1. Regional Director, PCC Jammu for information and necessary action.
2. Divisional Officer, PCC, Poonch for information and necessary action. He is also directed to serve the notice to the unit holder under proper receipt.

**Jammu and Kashmir
Pollution Control Committee**

chairman87jkspcb@gmail.com
membersecretaryjkspcb@gmail.com

0191 - 2472881, 2476925



Parivesh Bhavan, Forest Complex
Transport Nagar, Jammu, 180 006

Silk Factory Road
Rajbagh, Srinagar, 190 008

Annex 2
125

The Regional Director,
J&K Pollution Control Committee,
Jammu.

No: JKPCC/Sc/OA 151/25/ 2109

Dated: 18-02-2025.

Sub:- Hon'ble NGT Order dated 04-09-2024 in OA No. 151/2023 titled Hassina Wajid (Sarpanch) V/s UT of J&K & Ors.


Madam,

Please refer this office letter No. JKPCC/Sc/OA 151/25/2054-56 dated 05-02-2025 addressed to Sh. Shahzad Shabnam Prop. of M/s Dewan Stone Crusher, Poonch (Copy enclosed) on the above captioned subject, copy whereof also endorsed to you. In this connection, I am to convey that in terms of the aforesaid directions of the Hon'ble NGT, the project proponent was directed to deposit Environmental Compensation amounting to Rs. 7,20,000/- in the J&K PCC environmental compensation Fund Account No. 0023404510000001 within a period of 07 days from the date of issuance of the notice, but till date the same has not been deposited. The J&K PCC has to file a compliance report before the Hon'ble NGT and the case has been listed on 24-02-2025.

You are therefore, requested to ask the Divisional Officer, J&K PCC Poonch to impress upon the prop. of M/s Dewan Stone Crusher, Poonch and ensure that the Environmental Compensation amounting to Rs. 7,20,000/- ordered by the Hon'ble NGT is deposited in the J&K PCC EC fund Account at the earliest, so that action taken report could be filed before the Hon'ble NGT, Principal Bench, New Delhi well before the next date of hearing.

Yours faithfully,

Encl: As above.


(Ghansham Singh) JKAS 18.2.25
Member Secretary
J&K PCC

marked
Copy to the:-

- 1) Deputy Commissioner, Poonch for information.
- 2) Divisional Officer, J&K PCC, Poonch for information and necessary action.
- 3) Sh. Shahzad Shabnam Prop. M/s Dewan Stone Crusher, Poonch for immediate compliance.



Sub:- Hon'ble National Green Tribunal Order dated 04-09-2024 in OA No. 151/2023 titled Hassina Wajid (Sarpanch) Vs UT of J&K & Ors.

ORDER

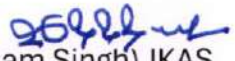
Whereas, Hon'ble NGT, Principal Bench, New Delhi vide its order dated 04-09-2024 in the aforesaid OA, directed as under:

- (i) *For violation of environmental laws, respondent 6 owned by respondent 8 are held liable to pay environmental compensation as an interim measure of Rs.7,20,000/- which shall be deposited within one month from today with JKPCCC.*
- (ii) *JKPCCC shall collect relevant material, examine the same and determine final environmental compensation in the light of law and principles discussed above and pass final order within two months after giving opportunity of hearing to all concerned parties and stakeholders including project proponents.*

A Committee of the following Officers/officials of J&K PCC constituted to collect and examine relevant record and determine the final environmental compensation in the light of law and principles discussed in the aforesaid order.

1. Sh. Angrez Singh, AEE, J&K PCC Jammu.
2. Sh. Arshad Mirza, Divisional Officer, PCC Poonch.
3. Sh. Randeep Singh Manhas, Scientist A, J&K PCC Jammu.
4. Sh. Anupam Kaul, JEE, PCC Jammu.

The committee shall furnish its report within 07 days from the issuance of this order.

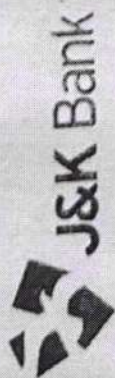

(Ghansham Singh) JKAS
Member Secretary 5.2.25
J&K PCC

No: JKPCCC/Sc/OA151/25/2060-2064

Dated: 05-02-2025.

Copy to the:-

1. Regional Director, PCC Jammu for information and necessary action.
2. Sh. Angrez Singh, AEE, J&K PCC Jammu.
3. Sh. Arshad Mirza, Divisional Officer, PCC Poonch.
4. Sh. Randeep Singh Manhas, Scientist A, J&K PCC Jammu.
5. Sh. Anupam Kaul, JEE, PCC Jammu.



JS&K Bank

شاخ
Branch

DC655404

تاریخ
Date

20/2/2015

Shehnaaz Sheikh

0732040100002467

Debit ڈیبٹ

Mr. Dikhan Same Customer

کی طرف سے
To

By to MC NB 002304051000001

0023040510000001

JS&K Government Compensation

Rupees (in words)

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Seven Lacs twenty 1/2 - 720000/-

Tran Id :

Shajad. Shidani

Annet - 4





The Deputy Commissioner,
Poonch.

No: JKPCC/ScA/OA 151/25/2134-36

Dated: 21-2-2025.

Sub:-Hon'ble NGT Order dated 04-09-2024 P and 28-01-2025 in OA No. 151/2023 titled Hassina Wajid (Sarpanch) Versus State of Jammu and Kashmir & Ors.

Sir,

Kindly refer to the subject cited above. In this connection, I am directed to submit that the Hon'ble NGT vide its order dated 04-09-2024 was directed to issued the following directions:

The above said O.A. was disposed of vide order dated 04.09.2024. The relevant part of the order reads as under:-

- (i) *In view of the findings recorded in respect of issues I and II, respondents 6 and 7 units cannot be allowed to continue at the site in question as the same are violating siting criteria, therefore, respondents-project proponents are directed to remove their units from the site in question beyond the distance as per the siting norms within two months.*
- (ii) *Until removal of units, the operation thereof shall not be allowed at the present site.*
- (iii) *For violation of environmental laws, respondent 6 owned by respondent 8 are held liable to pay environmental compensation as an interim measure of Rs.7,20,000/- which shall be deposited within one month from today with JKPCC.*
- (iv) *JKPCC shall collect relevant material, examine the same and determine final environmental compensation in the light of law and principles discussed above and pass final order within two months after giving opportunity of hearing to all concerned parties and stakeholders including project proponents.*
- (v) *Amount of interim environmental compensation recovered in terms of this order shall be subject to the final order which is*

passed by JKPCC in compliance of the directions given hereinabove and adjusted in the final amount appropriately.

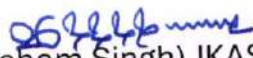
- (vi) *The amount of environmental compensation recovered from project proponents shall be utilised for restoration/ rejuvenation/ remediation of the environment in the area concerned in pursuance to the Environment Rejuvenation Plan which shall be prepared by a Joint Committee comprising District Magistrate, Poonch, JKPCC and CPCB wherein JKPCC shall be nodal agency.*
- (vii) *The above Plan shall be prepared within two months and executed within three months from the date of recovery/realisation of environmental compensation.*

The Project Proponent has deposited Environmental Compensation amounting to Rs.7,20,000/- in the Environmental Compensation fund account of the J&K PCC levied by the Hon'ble NGT on 20-02-2025.

In terms of the aforesaid order, Environmental Rejuvenation Plan for restoration/rejuvenation/remediation of the environment in the area has to be prepared by Joint Committee comprising of District Magistrate, Poonch, J&K PCC and CPCB.

In this connection, it is therefore, requested that the Environment Rejuvenation Plan may kindly be got prepared for restoration/ rejuvenation/ remediation of the environment in the area so that the orders of the Hon'ble NGT are complied.

Yours faithfully,


(Ghansham Singh) JKAS
Member Secretary 21.2.25
J&K PCC

Copy to the:

1. Regional Director, Central Pollution Control Board, Chandigarh for information.
2. Regional Director, PCC Jammu for information.

To,

**The Chairman,
J&K Pollution Control Committee,
Jammu.**

Subject: - **Representation seeking permission to operate M/S Dewan Stone Crusher under Clause 4.2 and 6.2 of Order No. 37-JKPCC of 2023 dated 27.02.2023 established in Khasra No. 256 of Village Chaktroo, Tehsil Haveli, District Poonch;
AND,**

Representation seeking permission to operate M/S Shahzad Shabnam Contractor Hot Mix Plant under siting criteria for project specific Stone Crusher/ Hot Mix Plant falling in Clause 4.2 of Order No. 37-JKPCC of 2023 dated 27.02.2023 established at Khasra No. 266, Village Chaktroo, Tehsil Haveli, District Poonch of Jammu and Kashmir.

Respected Sir,

The applicant (**Shahzad Shabnam**) most respectfully submits as under: -

1. That the applicant is the sole proprietor of M/S Dewan Stone Crusher and M/S Shahzad Shabnam Contractor Hot Mix Plant established at Khasra No. 256 & 266,

Village Chaktroo, Tehsil Haveli District Poonch of Jammu and Kashmir. It is relevant to mention herein that applicant is a 'A' Class Contractor and number of important projects are allotted to the applicant for their completion. Copies of the allotted projects in favour of the applicant are collectively enclosed herewith and marked as ANNEXURE-A.

2. That the applicant established his above said units in the year 2016 and 2022 after obtaining all the permissions and NOCs from different departments and also from this department and due to wreak vengeance with the applicant one Ex-Sarpanch namely Hassina Wajid filed O.A. No. 151/2023 before the National Green Tribunal, New Delhi just to harass and victimize the applicant and the Hon'ble National Green Tribunal vide its Order dated 16.09.2024 allowed the said O.A.
3. That the applicant has challenged the said order dated 16.09.2024 before the Hon'ble Supreme Court of India by filing a Civil Appeal No. 10655/2024 titled "M/S Dewan Store Crusher & Ors V/s State of Jammu and Kashmir (UT) & Ors" and the Hon'ble Supreme Court while deciding the appeal pleased to pass the order which are as under: -

"The appellants will deposit the fine as imposed and also participate in the

proceedings initiated for computation of the compensation.

It is stated on behalf of the appellants that there is a power of relaxation with regard to the siting criteria.

It is obvious that, till the relaxation, if any, is granted, no relief can be given to the appellants. The relaxation, if applied, will be considered in accordance with the applicable rules and law. If the appellants get any such relaxation, it will be open to them to approach the National Green Tribunal by way of an appropriate application, as the relaxation would not be effective till approval is granted by the National Green Tribunal.

Recording the aforesaid, the appeal is dismissed.

Pending application(s), if any, shall stand disposed of."

A copy of the Supreme Court order dated 23.09.2024 alongwith Copy of Civil Appeal and Order No. 37-JKPCC of 2023 dated 27.02.2023 are collectively enclosed herewith and marked as ANNEXURE-B.

4. That the applicant has taken a categorical stand before the Hon'ble Supreme Court that there is a power of

relaxation with regard to the siting criteria For Project Specific Stone Crushers /Hot Mix Plants as per revised guidelines including siting criteria for establishment and operation of Stone Crushers and Hot Mix Plants in Jammu and Kashmir in Order No. 37-JKPCC of 2023 dated 27.02.2023 wherein it is categorically mentioned in the Clause 4.2 & 6.2 as under: -

“4.2. Siting Criteria for Project Specific Stone Crushers/ Hot Mix Plants: - The revised siting criteria shall be applicable to Project Specific Stone Crushers and Hot Mix Plants. However, the Competent Authority i.e. Chairperson J&K Pollution Control Committee in exercise of powers conferred upon him/ her in the 26th Board meeting of J&K PCB, based on expert opinion, may relax any of the siting parameters of including any of three critical criteria out of five critical criteria, on case to case basis, keeping in view the topological conditions of the area. Consents to Project Specific units shall be granted for a specific period commensurate with the life of the project with State of Art PCDs/PCMs to be adopted by the project proponents.”

5. That the applicant units are fully eligible to operate as per the guidelines/siting criteria for project specific Stone Crusher and Hot Mix Plant. It is relevant to mention herein that your goodself had already granted permission to operate Stone Crusher as well as Hot Mix Plants to number of Stone Crushers and Hot Mix Plants under this relaxation category in whole Jammu and Kashmir as well as in District Poonch. Copies of the said permissions are collectively enclosed herewith and marked as **ANNEXURE-C**.
6. That it is respectfully submitted that the Hot Mix Plant of the applicant is fully eligible to operate as per the Notification No. G.S.R. 376(E), dated 18.05.2023 and in this regard permission of your goodself is required for smooth functioning / running of the Hot Mix Plant. A copy of the Notification No. G.S.R. 376(E), dated 18.05.2023 is enclosed herewith for kind perusal of your goodself and marked as **ANNEXURE-D**.
7. That it is relevant to mention herein that number of important projects are already sanctioned and allotted to the applicant and some are in pipeline for its sanctions and the applicant is bound to complete the projects which are already allotted in favour of the applicant and the permission to operate Stone Crusher as well as Hot Mix Plant are required for the completion of these important projects.

8. That applicant undertakes that he will operate the Stone Crusher as well as Hot Mix Plant only on the basis of project specific Stone Crushers and Hot Mix Plants and he is responsible for any type of violation including environmental violations.
9. That the permission to operate Hot Mix Plant was already granted in favour of the applicant vide Consent Order dated 30.09.2022 under siting criteria for project specific Hot Mix Plant after verification and NOCs and the applicant is fully eligible for its renewal and fresh permission to operate. Copy of the order dated 30.09.2022 alongwith SMR, Land Title Certificate and Schedule-II issued by J&K Pollution Control Committee are collectively enclosed herewith and marked as ANNEXURE-E.
10. That during the pendency of O.A. before the Hon'ble National Green Tribunal, New Delhi, the D.O. Committee constituted by your goodself vide its Communication No. PCC/ DOSN/ 2024/ 158 dated 05.03.2024 submitted a detail latest status report to your goodself in which the committee recommended that after carrying out a detailed inspection of the site and also taking into the consideration the applicable operational guidelines and CTO (R) granted earlier by the JKPCCC valid upto 04/2023, is of the opinion that as per the applicant has

taken the requisite pollution prevention measures and accordingly case may be processed for grant of CTO (R). A copy of the communication dated 28.02.2024 submitted by the D.O. Committee JKPC is enclosed herewith and marked as ANNEXURE-F.

11. That it is relevant to mention herein that due to the non-functioning of the Stone Crusher and Hot Mix Plant, the applicant is not in a position to complete the allotted work in time and due to which the Department PWD (R&B) is regularly issued the notices to the applicant to complete the allotted work within time otherwise the allotted work and his Contractor Card shall be cancelled and moreover the public of the area are also badly suffering due to the non-completion of the above said important public projects which are already allotted to the applicant and many are in pipeline for its allotment. Copies of the notices issued by the PWD and PMGSY are collectively enclosed herewith and marked as ANNEXURE-G.
12. That the Hon'ble Apex Court vide its order dated 23.09.2024 allowed the applicant to approach your goodself and also approach the Hon'ble National Green Tribunal after granting permission to operate the Stone Crusher as well as the Hot Mix Plant under relaxation criteria as mentioned herein above.

It is, therefore, respectfully prayed that the permission to operate Stone Crusher as well as Hot Mix Plant under siting criteria for project Specific Stone Crushers and Hot Mix Plants may kindly be granted in favour of the applicant in the interest of justice and fair play.

APPLICANT

DATED: 30.09.2024

PLACE: JAMMU

Shahzad S.L.

**SHAHZAD SHABNAM
Prop. M/S Dewan Stone Crusher &
Hot Mix Plant situated at
Village Chaktroo, Tehsil Haveli,
District Poonch of J&K.
(M) 9622157797**

Pradhan Mantri Gram Sadak Yojana (PMGSY)
OFFICE OF THE EXECUTIVE ENGINEER (PMGSY) DIVISION POONCH

Phone/Fax No. # 01965-221827, Email ID # ex.en.pmgsypoonch@gmail.com

Office Address:- Near Anand Hotel Bus Stand at PW (R&B) Departmental Store Poonch

The Chairman,
Pollution Control Board,
J&K.

No:-EE/PMGSY/P/4747-50
Dated:- 25/08/2023

Sub:- Permission for Installation of Hot Mix Plant for Cities and Towns works allotted to Sh. Shahzad Shabnam Contractor Hot Mix Plant Holder Chaktroo Haveli Poonch: extension thereof.

Ref: Member Secretary Pollution Control Board Jammu's No.PCC/digital/22043101380 of 2022 dated 30-9-2022

Sir,

In reference to the subject cited above, it is submitted that works under Cities & Towns plans have been allotted to Sh. Shazad Shabnam Contractor Haveli Poonch Hot Mix Plant Holder as per details mentioned below:-

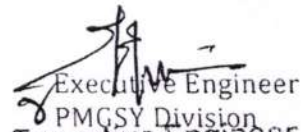
S.No	Name of work	Allotment/ LOA No. & Date
1	Providing and laying of renewal coat of road from Km 5 th of T04 to Sanai under Package No JK11-132	EE/PMGSY/P/2306-15 Dated :- 01.07.2023
2	Providing and laying of renewal coat of road from Km 10 th of T03 to Kuniyan under Package No JK11-133	EE/PMGSY/P/2316-25 Dated :- 01.07.2023
3	Providing and laying of renewal coat of road from Fatehpur to Lalpak under Package No JK11-09	EE/PMGSY/P/2326-35 Dated :- 01.07.2023

The above mentioned works have been allotted in the financial year 2023-24 which include maintenance and repairs from time to time for a period of 5 years. The allotted works have not been completed due to continuous rains/flash floods.

It is therefore requested to your good self to kindly extend permission in favour of Mr. Shazad Shabnam Contractor & Hot Mix plant holder, so that allotted/ maintenance works may be completed well in time

Matter may be treated as most urgent.

Yours faithfully,


 Executive Engineer
 PMGSY Division
 Executive Engineer
 Poonch
 PMGSY Division
 Poonch

Copy to the:-

1. Deputy Commissioner Poonch for kind information
2. District Pollution officer Poonch for kind information
3. Sh. Shazad Shabnam Contractor Hot Mix Plant Holder for information
4. Office record file.



GOVERNMENT OF JAMMU AND KASHMIR
OFFICE OF THE EXECUTIVE ENGINEER
PWD (R&B) DIVISION POONCH
TEL:- 01965220168, FAX:- 01965220168, E-MAIL:- pwdpoonch@gmail.com



No: RE/EC/1119-22
Dated: 26-04-2023

The Chairman,
Pollution Control Board,
J&K.

Subject:- Permission for Installation of Hot Mix Plant for Cities and Towns works allotted to Sh. Shahzad Shabnam Hot Mix Plant Holder:- extension thereof.

Reference:- Member Secretary Pollution Control Board Jammu's No. PCC/digital/22043101380 of 2022 dated 30-9-2022

Sir,

In reference to the subject cited above, it is submitted that works under Cities and Towns and BADP plans have been allotted to Sh. Shahzad Shabnam Hot Mix Plant Holder as per details mentioned below:-

S.No.	Name of work	Allotment No. & Date
1.	Const. of road from Awan to Charoon Khanter Km 3 rd & 4 th under BADP	15610-15 dated 3-12-2022
2.	Const. of road from main road Dhargaloon to Khet under BADP	18696-701 dated 1-2-2023
3.	Const., of road from Sain Faqir Din road to Mohalla Cheeran under BADP	16814-19 dated 27-12-2022
4.	Uogd of Zairat Thanpeer road under Cities and Towns	10496-501 dated 10-8-2022
5.	Black Topping of road from Wangi to Chapprian	15507-12 dated 30-11-2022
6.	Const. of road from MES Water Point to Army Camp Potha Km 1 st to 3 rd	2258-63 dated 15-6-2021

The above mentioned works have been allotted in the financial year 2022-23 which include maintenance and repairs from time to time for a period of 3 years. The allotted works have not been completed due to continuous rains/ flash floods and non availability of funds under BADP.

Joint Secy Pollution Control Board
(JAMMU)

Receipt No. 300
Dated. 27/4/23
ml



GOVERNMENT OF JAMMU AND KASHMIR
OFFICE OF THE EXECUTIVE ENGINEER
PWD (R&B) DIVISION POONCH
TEL:- 01965220168, FAX:- 01965220168, E-MAIL:- pwdpoonch@gmail.com



No: *R&B/C/1119-22*
Dated: *26-04-2023*

The Chairman,
Pollution Control Board,
J&K.

Subject:- Permission for Installation of Hot Mix Plant for Cities and Towns works allotted to Sh. Shahzad Shabnam Hot Mix Plant Holder:- extension thereof.

Reference:- Member Secretary Pollution Control Board Jammu's No. PCC/digital/22043101380 of 2022 dated 30-9-2022

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3.	Const. of road from Sain Faqir Din road to Mohalla Cheeran under BADP	16814-19 dated 27-12-2022
4.	Uogd of Zairat Thanpeer road under Cities and Towns	10496-501 dated 10-8-2022
5.	Black Topping of road from Wangi to Chapprian	15507-12 dated 30-11-2022
6.	Const. of road from MES Water Point to Army Camp Potha Km 1 st to 3 rd	2258-63 dated 15-6-2021

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OLD-10 DE

*Received
Same copy
27/4/2023*

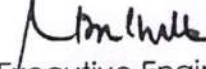


GOVERNMENT OF JAMMU AND KASHMIR
OFFICE OF THE EXECUTIVE ENGINEER
PWD (R&B) DIVISION POONCH
TEL:- 01965220168, FAX:- 01965220168, E-MAIL:- pwdpoonch@gmail.com



It is therefore requested to your goodself to kindly extend permission in favour of Sh. Shahzad Shabnam Hot Mix Plant Holder, so that the allotted/ maintenance works may be completed well in time please.

Yours faithfully,


Executive Engineer
PWD (R&B) Division
Poonch

Copy to the :-

1. Regional Director Pollution Control Board Jammu for information please.
2. District Development Commissioner Poonch for information please.
3. District Pollution Officer Poonch for information.



GOVERNMENT OF JAMMU AND KASHMIR
OFFICE OF THE EXECUTIVE ENGINEER
PWD (R&B) DIVISION POONCH
TEL:- 01965220168, FAX:- 01965220168, E-MAIL:- pwdpoonch@gmail.com



No: R&B/C-1/1119-22
Dated: 26-09-2024

The Chairman,
Pollution Control Board,
J&K.

Subject:- Permission for installation of Hot Mix Plant for Cities and Towns works allotted to Sh. Shahzad Shabnam Hot Mix Plant Holder:- extension thereof.

Reference:- Member Secretary Pollution Control Board Jammu's No. PCC/digital/22043101380 of 2022 dated 30-9-2022

Sir,

In reference to the subject cited above, it is submitted that works under Cities and Towns and BADP plans have been allotted to Sh. Shahzad Shabnam Hot Mix Plant Holder as per details mentioned below:-

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The above mentioned works have been allotted in the financial year 2022-23 which include maintenance and repairs from time to time for a period of 3 years. The allotted works have not been completed due to continuous rains/ flash floods and non availability of funds under BADP.

OFFICE OF THE EXECUTIVE ENGINEER PWD (R&B)
DIVISION POONCH

Sh. Shazad Shabnam
S/O Abdul Rashid
R/O Chaktroo, Tehsil Havell, Poonch.

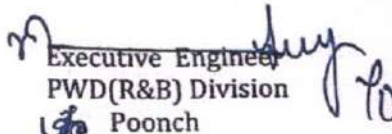
no - AsB/C/L / 3076-27
Dt 14-08-2024

Subject:- Re-Modelling of Bus Stand Poonch by way of Providing and Laying of WBM Grade-III, 50mm thick BM and 25 mm thick Open Graded Premix Carpet including 6mm thick seal Coat .(Under UDS (New Works)2024-25)

Reference: 1.This office e-NIT No 36/2024-25 Dated: 02-08-2024.

On evaluation of tender bids received in response to this office NIT No. referred to above, your bid has been found 1st lowest tenderer for the work as per your quoted rates which worked out 5243001.39 i.e.25.10% below against the advertised cost of Rs.70.00 Lacs. Since the work is of urgent nature and time bound and has to be taken up and completed within the stipulated time period.

Accordingly you are hereby advised to mobilize your men, Material and machinery for start of the work at ground within three days from the date of dispatch of this letter till formal award of contract for the subject work is issued in your favour after observing all codal formalities as required under rules. Besides you are hereby directed for providing of hard copies of Treasury Challan as well as earnest money together with performance security of Rs. 786450/- within three days for taking further necessary action at this end.


Executive Engineer
PWD(R&B) Division
Poonch

Copy to the:-

01. Assistant Executive Engineer (R&B) Sub Division Poonch for information and necessary action.

OFFICE OF THE EXECUTIVE ENGINEER P.W.D. (R&B) DIVISION POONCH

The Asst. Executive Engineer,
P.W.D. (R&B) Division,
Poonch.

No.: PWB/O.B/13837-42
Dated:- 26-03-2024

Subject:

ALLOTMENT OF CONTRACT

Name of the work: Macadamization of Poonch Town roads including links with Electro Reflective Strips under (Under Cities and Towns Programme Additional Plan Capex Budget 2023-24)

Reference: e-NIT No.224/2023-24 dated 21-02-2024

Reference CDR No: 176581 J&K Grameen Bank Chandak for Rs 240000/- Dated 26-02-2024 & CDR No 413642 J&K Bank Chandak for Rs 900000/- Dated 26-03-2024

Amount of work as per NIT

Rs 120.00 Lacs

Amount of work as per Allotment:

Rs 9000354/-

For and on behalf of Lt.Governor of Jammu and Kashmir Union Territory the above noted work is hereby allotted in favour Shazad Shabnam S/o Abdul Rshid R/o Chaktroo ,Tehsil Mandi ,District Poonch bearing registration No PWD(R&B)-J/A/97/2019-20 Dated 28-04-2023 issued by PW(R&B) Jammu , PAN No CSZP80287A i.e 25% below (Twenty Five percent below) on SSR 2022 Annexure of the BOQ/Rates Alloted enclosed . The following terms and conditions shall be deemed to have been read in addition to those advertised vide NIT referred above.

1. Asstt. Executive Engineer is directed not to allow to start the work until and unless the contractor produces necessary license from the Labour Department as required under section 12 of the Labour Registration and abolition Act 1970. The Asstt. Executive Engineer is further directed not to submit the final claim of the contractor to the Divisional office till he produces no demand certificate in respect of wages of labour engaged on the work from the Astt .Labour Commissioner Poonch.
2. The cost of the work shall not exceed Rs 9000354/--as worked out at allotted rates.
3. That the contractor shall start the work within 07 days from the date of issue of this allotment letter and it shall be completed with in the period of 30 days _ being prescribed time limit for the completion of the work. If the work is not started by the contractor by the stipulated date of start of work or the contractor fails to execute work, same shall be put to fresh tenders at the risk and cost of original contractor after forfeiting his CDR and issuing only one final notice which may please be noted .
4. To ensure that the contractor has clear intension to execute the work, he will have to give programme of work and sequence of events for completion of the work before its start. He will have to stick to his schedule of construction programme.
5. That these rates shall be operative only for this work and shall not be co-related or inferred for other or similar nature of works falling within the jurisdiction of PWD(R&B) Division Poonch

J.H.D.

Technical Officer

Executive Engineer
P.W.D. (R&B) Division
Poonch

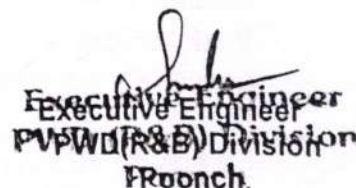
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Name of the work : Macadamization of Poonch Town roads including links with Electro Reflective Strips under (Under Cities and Towns Programme Additional Plan Capex Budget 2023-24)

6. That the work shall be executed strictly accordance to the proposal . If the proposal deviates from the allotment of contract & found on higher side , the same shall have to be brought in the notice of the Executive Engineer prior start of work.
7. The contractor shall not claim any payment for the work executed less than 35% of the amount tendered and no claim presented by the contractor to the department for the lesser value as stated above shall be entertained.
8. Deduction 10% on account of security deposit shall be made from all running bills besides other deductions on account of Income Tax, Octroi and other service charges in vogue which will be released after defect liability period is over . 3% CDR/FDR/BG will be released after defect liability period is over & additional performance security in shape of CDR/FDR/BG will be released after successful completion of work .
9. The rectifications of defects during the defect liability period of 6 Months for Repairs & Renovation works , one year for the Civil new works .However in case of work where Bituminous thickness is less than 40 mm the defect liability period is 365 days .Where the bituminous work is more than 40 mm thickness the defect liability period is 36 months .The defect liability period shall be calculated from certified completion date.
10. In case of delay in execution of work according to the period of completion penalty @ the rate of Rs.1000/- per day shall be imposed upon the contractor by the maximum amount of the penalty not more than 10% of the contract value.
11. Any item of work found necessary during execution but out side the rate list shall be paid as per SSR 2022 with tender appreciation/depreciation .Engineer incharge also reserves the right to delete any of the item advertised ,not found essential for which no claims of the contractor shall be entertained .
12. Time and agreement is essence of the contract


H.D.


Technical Officer


Executive Engineer
P.W.D. (R&B) Division
Poonch.

Copy to the:-

- 1: Superintending Engineer PWD (R&B) Circle Rajouri for favour of information .
- 2 Shazad Shabnam S/o Abdul Rsahid R/o Chaktroo ,Tehsil Mandi ,District Poonch. He is advised to please attend the Divisional office for the drawl of the agreement before starting the work .The date of start of work shall be reckoned from 7th day from the date of issue of allotment letter .
- 3:-5 T.o / Head Draftsman /HC PWD (R&B) Division Poonch

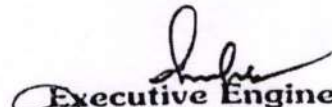
ALLOTMENT RATE LIST

Name of Work: Macadamization of Poonch Town roads including links with Electro Reflective Strips under (Under Cities and Towns Programme Additional Plan Capex Budget 2023-24)

Contract No: e-NIT No.224/2023-24 dated 21-2-2024 Allotted Amount:-9000354/- P.O.C:- 30 Days

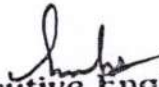
Bidder Name : Shazad Shabnam S/o Abdul Rashid R/o Chaktroo.

Sl. No.	Item Description	4	Units	Estimated Rate	TOTAL AMOUNT	TOTAL AMOUNT In Words
1	2	4	5	6	7	8
1	Scarifying the existing bituminous road surface to a depth of 50mm and disposal of scarified material within all lifts and lead upto 1 km (by mechanical means)	5375.00	Sqm	5.50	29562.50	INR Twenty Nine Thousand Five Hundred & Sixty Two and Paise Fifty Only
2	Supplying and stacking at site Graded crushed stone aggregate of size 53 mm to 22.4 mm size	45.00	Cum	1204.15	54186.75	INR Fifty Four Thousand One Hundred & Eighty Six and Paise Seventy Five Only
3	Stone screening of size 11.2 mm nominal size (Type-B)	7.20	Cum	1204.15	8669.88	INR Eight Thousand Six Hundred & Sixty Nine and Paise Eighty Eight Only
4	Laying, spreading and compacting stone aggregate of specified sizes to WBM specifications in uniform thickness, hand picking, rolling with 3 wheeled road / vibratory roller 8-10 tonne capacity in stages to proper grade and camber, applying and brooming requisite type of screening /binding material to fill up interstices of coarse aggregate, watering and compacting to the required density.	45.00	Cum	768.15	34566.75	INR Thirty Four Thousand Five Hundred & Sixty Six and Paise Seventy Five Only
5	Mooram	3.60	Cum	668.95	2408.22	INR Two Thousand Four Hundred & Eight and Paise Twenty Two Only
6	Providing and applying tack coat using hot straight run bitumen of grade -VG-10, including heating the bitumen, spraying the bitumen with mechanically operated spray unit fitted on bitumen boiler, cleaning and preparing the existing road surface as per specifications. On W.B.M surface @ 0.75 Kg/sqm.	600.00	Sqm	75.75	45450.00	INR Forty Five Thousand Four Hundred & Fifty Only
7	Providing and applying tack coat using hot straight run bitumen of grade -VG-10, including heating the bitumen, spraying the bitumen with mechanically operated spray unit fitted on bitumen boiler, cleaning and preparing the existing road surface as per specifications. On BT surface @ 0.50 Kg/sqm.	22750.00	Sqm	56.10	1276275.00	INR Twelve Lakh Seventy Six Thousand Two Hundred & Seventy Five Only
8	Providing and laying bituminous macadam using crushed stone aggregates of specified grading premixed with bituminous binder, transported to site by tippers, laid over a previously prepared surface with paver finisher equipped with electronic sensor to the required grade, level and alignment and rolling with smooth wheeled, vibratory and tandem rollers as per specifications to achieve the desired compaction and density, complete as per specifications and directions of Engineer-in-Charge. 50 to 100 mm average compacted thickness with bitumen of grade VG-30 @ 3.5% (percentage by weight of total mix) prepared in Drum Type Hot Mix Plant of 60 90 TPH capacity.	217.10	Cum	8590.95	1865095.25	INR Eighteen Lakh Sixty Five Thousand & Ninety Five and Paise Twenty Five Only
9	2.5 cm premix carpet surfacing with 2.25cum and 1.12 cum of stone chippings of 13.2 mm and 11.2mm size respectively per 100 sqm and 52 kg and 56 kg of hot bitumen per cum of stone chippings of 13.2 mm and 11.2 mm size respectively including a tack coat with hot straight run bitumen including consolidation with road roller of 6 to 9 tonne capacity etc. complete (tack coat to be paid for separately) With paving Asphalt grade VG-10 heated and then mixed with solvent at the rate of 70 grams per kg of asphalt.	23350.00	Sqm	269.85	6300997.50	INR Sixty Three Lakh Nine Hundred & Ninety Seven and Paise Fifty Only


Executive Engineer
R&D (R&B) Division



Percentage BoQ						
ALLOTMENT RATE LIST						
Name of Work: Macadamization of Poonch Town roads including links with Electro Reflective Strips under (Under Cities and Towns Programme Additional Plan Capex Budget 2023-24)						
Contract No: e-NIT No.224/2023-24 dated 21-2-2024			Allotted Amount:- 9000354/-		P.O.C:- 30 Days	
Bidder Name :	Shazad Shabnam S/o Abdul Rashid R/o Chaktrou .					
Sl No.	Item Description		Units	Estimated Rate	TOTAL AMOUNT	TOTAL AMOUNT In Words
1	2	4	5	6	7	8
10	Providing and laying seal coat of premixed fine aggregate (passing 2.36 mm and retained on 180 micron sieve) with bitumen using 128 kg of bitumen of grade VG-10 bitumen per cum of fine aggregate and 0.60 cum of fine aggregate per 100 sqm	23350.00	Sqm	101.40	2367690.00	INR Twenty Three Lakh Sixty Seven Thousand Six Hundred & Ninety Only
11	Carriage of material by M.T incl loading/unloading & stacking complete Stone agg. below 40mm avg lead 10 km by MT	45.00	Cum	279.04	12556.80	INR Twelve Thousand Five Hundred & Fifty Six and Paise Eighty Only
12	Stone agg. Below 40mm screening, mooram avg lead 10 km by MT	10.80	Cum	279.04	3013.63	INR Three Thousand & Thirteen and Paise Sixty Three Only
Total In Figures					12000472.28	One Crore Twenty Lakh Four Hundred & Seventy Two and Paise Twenty Eight Only
Quoted Rate in Figures			Less (-)	25%	9000354.21	INR Ninety Lakh Three Hundred & Fifty Four and Paise Twenty One Only
Quoted Rate in Words			INR Ninety Lakh Three Hundred & Fifty Four and Paise Twenty One Only			


 Executive Engineer
 PWD (R&B) Division
 Poonch

OFFICE OF THE EXECUTIVE ENGINEER PWD(R&B) DIVISION POONCH

To,

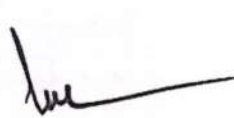
The Superintending Engineer,
PWD(R&B) Circle Poonch,No. R&B/D.B/ 13732-33Dated:- 22-03-2024**Subject :-** Submission of Estimate for Accord of Technical Sanction.

Sir,

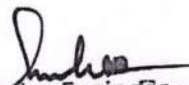
Kindly find enclosed herewith the below mentioned estimates for Accord of Technical Sanction, (Under C & T programme).

S.No	Name of work	Amount (in Rs)
1	Detailed estimate for Macadamization of Poonch Town roads including links with electro reflective strips. (Under Cities & Towns programme) Capex Budget 2023-24	9000354.00

Yours faithfully

T.R.P.D.B.





 Executive Engineer
 PWD(R&B) Division
 Poonch

Copy to the :-

1. Executive Engineer PWD(R&B) Division Poonch for information.

R.No: 478
22.03.2024

OFFICE OF THE SUPERINTENDING ENGINEER PWD(R&B) CIRCLE POONCH

Subject: Accord of Administrative Approval thereof.

ORDER NO. 01 OF 2024

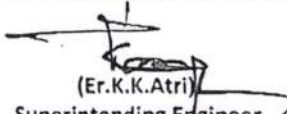
DATED :- 16-2-2024

Administrative Approval is hereby accorded of below mentioned schemes/works Under City & Town at an estimated cost shown against each as per the detail given as below:-

S.No	Particulars	Amount (In. Lacs).
1	Poonch Town roads including links with electro Reflective Strips	120.00 (Rupees One Crore Twenty Lacs only)

The Administrative Approval is however, subject to the following conditions:-

1. The scheme is approved Under City & Town.
2. The works shall be taken up for execution only after specific authorization of funds by the competent Authority.
3. The works shall be executed after observing all Codal formalities / procedures.
4. It must be ensured that there shall be no multi-source of funding or overlapping of schemes under different programmes.
5. The scheme shall be executed only after encumbrance's free land is available.
6. That the works are executed strictly as per provisions and specifications of the sanctioned estimates.
7. Schemes / project shall be completed within stipulated time.
8. There is no time over-run or cost over-run involved in the project.
9. Accord of Administrative Approval shall not be treated as an authority to spend money not provided for in the budget.
10. Quality control is mentioned in accordance with standards set under MORTH/IRC code.
11. The detailed estimate of the work shall be technically sanctioned by the competent authority and proposals strictly devised and designed as per the relevant code of MORD /MORTH and IRC Manual / specifications as per the relevant code.
12. Any such item(s) not covered under relevant schedule of rates is paid in accordance with the set codal procedure.
13. The structural design of the cross drainage has been got authenticated by the competent authority well before the execution of work. The design shall also account for the latest HF
14. The NOC from the concerned regulatory Authorities such as forest department etc. has been obtained before the commencement of the work.


 (Er. K.K. Atri)
 Superintending Engineer,
 PWD(R&B) Circle,
 Poonch

No: -SEP/R&B/DB/2139-43

Dated: - 16/02/2024

Copy for information to the:-

- 1/ Worthy Secretary to Govt. Public Works (R&B) Department Civil Sectt. Jammu.
- 2/ Chief Engineer PW(R&B) Department Jammu.
- 3/ Accountant General J&K, Jammu.
- 4/ Executive Engineer, PWD (R&B) Poonch for information vide his letter No. R&B/D.B/12635-37 Dated- 07-02-2024.

**Detailed estimate for Macadamization of Poonch town road including links with Electro Reflective Strips
Scheme Cities and town Capex Budget 2023-24 (Additional Plan)**

S.NO	Particulars of Items	Rate	Amount
	Details or roads		
(i)	ALG Road (From dakbanglaw to Mini Sect.) 2500 x 8.0 =	20000	A1
(ii)	Aila peer to Jordan GYM 1000 x 4.0 =	4000	A2
(iii)	Chrf Horticulture to AGL Via Police Station 400 x 4.3 =	1700	A3
(iv)	Main road Sukka katha to Barnwal 4200 x 3.5 =	4200	A4
(v)	Kamsar Chowk to District Hospital 250 x 4.0 =	1000	A5
(vi)	Main road SK Bridge to ALG Road Via Christ Scho 900 x 4.0 =	3600	A6
(vii)	Trade Park to Town hall 475 x 4.0 =	700	A7
	X1	35200 29300	
1	Scarifying the existing Bitumen road surface to a depth of 50mm and disposal of material up to lead of 1 km		
	A1 @ 8% = 1600 SQM	2000	
	A2 @ 20% = 800 SQM	4000	
	A3 @ 25% = 425 SQM		
	A4 @ 25% = 1050 SQM		
	A5 @ 35% = 350 SQM		
	A6 @ 30% = 1080 SQM		
	A7 @ 10% = 70.00 SQM		
	5375 SQM		
	X1 = 5375.00 Sqm @ Rs. 5.55 /Sqm		Rs. 29831
2	Supplying and stacking of crushed stone aggregate at site		
A)	53 mm to 22.40 mm		
Internal Roads	X1 @ 65% 3225 x 0.075 = 242.36 CUM @ Rs. 1204.15 /Cum		Rs. 291836
3	Supplying and stacking of stone screening at site		
A)	11.20mm nominal size (TYPE B)		
	Qty. vide item no 2 maked B = 242.36 CUM x 22%		
	= 53.319 CUM @ Rs. 1204.15 /Cum		Rs. 64204
4	Laying, spreading and compacting stone aggregate of specified sizes to WBM specifications in uniform thickness, hand picking, rolling with 3 wheeled road / vibratory roller 8-10 tonne capacity in stages to proper grade and camber, applying and brooming requisite type of screening /binding material to fill up interstices of coarse aggregate, watering and compacting to the required density		
	Qty. vide item no 2 maked B = 242.36 CUM		
	Net Qty. = 242.36 CUM @ Rs. 766.15 /Cum		Rs. 186168
5	Providing and applying tack coat using hot straight run bitumen of grade - VG-30, including heating the bitumen, spraying the bitumen with mechanically operated spray unit fitted on bitumen boiler, cleaning and preparing the existing road surface as per specifications. On W.B.M. @ 0.75 Kg/sqm		
	A1 @ 100% = 20000 SQM		
	A2 @ 65% = 2600 SQM		
	A3 @ 100% = 1700 SQM		
	A4 @ 45% = 1890 SQM		
	A5 @ 35% = 1260 SQM		

detailed estimate for Macadamization of Poonch town road including links **151**
with Electro Reflective Strips

Scheme Cities and town Capex Budget 2023-24 Additional Plan

6	A6 @ 75% = 2700 SQM A7 @ 100% = 700 SQM 30850 SQM	2990 30850 SQM @ Rs. 75.75 /Sqm	213428 Rs. 2336888
	Providing and laying bituminous macadam using crushed stone aggregates of specified grading premixed with bituminous binder, transported to site by tippers, laid over a previously prepared surface with paver finisher equipped with electronic sensor to the required grade, level and alignment and rolling with smooth wheeled, vibratory and tandem rollers as per specifications to achieve the desired compaction and density, complete as per specifications and directions of Engineer-in-Charge. 16.63.1 50 to 100 mm average compacted thickness with bitumen of grade VG-10 @ 3.5% (percentage by weight of total mix) prepared In Batch Type Hot Mix Plant of 100-120 TPH capacity.		
	Qty vide 5 @ 15% = 4628 x 0.050 = 231.38 CUM @ Rs. 8596.80 /Cum	10% 2990 139.50	199253 Rs. 1989085
7	2.5 cm premix carpet surfacing with 2.25 cum and 1.12 cum of stone chippings of 13.2 mm and 11.2mm size respectively per 100 sqm and 52 kg and 56 kg of hot bitumen per cum of stone chippings of 13.2 mm and 11.2 mm size respectively including a tack coat with hot straight run bitumen including consolidation with road roller of 6 to 9 tonne capacity etc. complete	Quantity vide item 1 = 30850 SQM @ Rs. 268.57/Cum	2990 26857 7481388 Rs. 8272428
8	Providing and laying seal coat of premixed fine aggregate (passing 2.36 mm and retained on 180 micron sieve) with bitumen using 128 kg of bitumen of grade VG-10 bitumen per cum of fine aggregate and 0.60 cum of fine aggregate per 100 sqm of road surface including rolling and finishing with road all complete	Quantity vide item 1 = 30850 SQM @ Rs. 101.40 /Cum	2829060 Rs. 3128190
9	Providing and applying 2.5mm thick road marking strips (retro-reflective) of specified shade/colour using hot thermoplastic material by fully/semiautomatic thermoplastic paint applicator machine fitted with profile shoe, glass beads dispenser, propane tank heater and profile shoe heater, driven by experienced operator on road surface including cost of material, labour, T&P, cleaning the road surface of all dirt, seals, oil, grease and foreign material etc. complete as per direction of Engineer-in-charge and accordance with applicable specifications.	2 x 3500 x 0.10 = 350 SQM total 350 SQM @ Rs. 638.90 /Sqm	2 223615
10	Carriage of Material by Mechanical Transport including loading unloading, stacking all complete job		
10.1	Stone Aggregate below 40mm size by 10km Avg. by M.T Qty. vide item no 2 maked B = 242.36 CUM Qty. vide item no 3 maked B = 53.319 CUM Total = 295.68 CUM @ Rs. 279.04 /Cum		82506 1666750 SAY 166.05 lacs 120.00 lacs

Total cost = Rs 12000000 = 00 ✓
D/D 25% below = (-) Rs 3000000 = 00 ✓
Net: Rs 90,00,000

Estimate checked

for Rs 90.00 lacs
Executive Engineer
PWD (R&B) Division
Poonch

Proposal checked

Signature
AES

Percentage BoQ

Validate		Print		Help		Percentage BoQ	
Tender Inviting Authority: Executive Engineer PWD (R&B) Division Poonch							
Name of Work: Macadamization of Poonch Town roads including links with Electro Reflective Strips under (Under Cities and Towns Programme Additional Plan Capex Budget 2023-24)							
Contract No: e-NIT No.		/2023-24 dated		Estimate Cost: Rs 120.00 lacs		P.O.C: 30 Days	
Bidder Name:							
PRICE SCHEDULE							
(This BoQ template must not be modified/replaced by the bidder and the same should be uploaded after filling the relevant columns, else the bidder is liable to be rejected for this tender. Bidders are allowed to enter the Bidder Name and Values only)							
NUMBER #	TEXT #	NUMBER #	TEXT #	NUMBER	NUMBER #	TEXT #	
Sl No	Item Description		Units	Estimated Rate	TOTAL AMOUNT	TOTAL AMOUNT In Words	
1	2	4	5	6	7	8	
1	Scarifying the existing bituminous road surface to a depth of 50mm and disposal of scarified material within all lifts and lead upto 1 km (by mechanical means)	5375.00	Sqm	5.50	29562.50	INR Twenty Nine Thousand Five Hundred & Sixty Two and Paise Fifty Only	
2	Supplying and stacking at site Graded crushed stone aggregate of size 53 mm to 22.4 mm size	45.00	Cum	1204.15	54186.75	INR Fifty Four Thousand One Hundred & Eighty Six and Paise Seventy Five Only	
3	Stone screening of size 11.2 mm nominal size (Type-B)	7.20	Cum	1204.15	8669.88	INR Eight Thousand Six Hundred & Sixty Nine and Paise Eighty Eight Only	
4	Laying, spreading and compacting stone aggregate of specified sizes to WBM specifications in uniform thickness, hand picking, rolling with 3 wheeled road / vibratory roller 8-10 tonne capacity in stages to proper grade and camber, applying and brooming requisite type of screening /binding material to fill up interstices of coarse aggregate, watering and compacting to the required density.	45.00	Cum	768.15	34566.75	INR Thirty Four Thousand Five Hundred & Sixty Six and Paise Seventy Five Only	
5	Mooram	3.60	Cum	668.95	2408.22	INR Two Thousand Four Hundred & Eight and Paise Twenty Two Only	
6	Providing and applying tack coat using hot straight run bitumen of grade -VG-10, including heating the bitumen, spraying the bitumen with mechanically operated spray unit fitted on bitumen boiler, cleaning and preparing the existing road surface as per specifications On W.B.M surface @ 0.75 Kg/sqm.	600.00	Sqm	75.75	45450.00	INR Forty Five Thousand Four Hundred & Fifty Only	
7	Providing and applying tack coat using hot straight run bitumen of grade -VG-10, including heating the bitumen, spraying the bitumen with mechanically operated spray unit fitted on bitumen boiler, cleaning and preparing the existing road surface as per specifications On BT surface @ 0.50 Kg/sqm.	22750.00	Sqm	56.10	1276275.00	INR Twelve Lakh Seventy Six Thousand Two Hundred & Seventy Five Only	
8	Providing and laying bituminous macadam using crushed stone aggregates of specified grading premixed with bituminous binder, transported to site by tippers, laid over a previously prepared surface with paver finisher equipped with electronic sensor to the required grade, level and alignment and rolling with smooth wheeled, vibratory and tandem rollers as per specifications to achieve the desired compaction and density, complete as per specifications and directions of Engineer-in-Charge. 50 to 100 mm average compacted thickness with bitumen of grade VG-30 @ 3.5% (percentage by weight of total mix) prepared in Drum Type Hot Mix Plant of 60-90 TPH capacity.	217.10	Cum	8590.95	1865095.25	INR Eighteen Lakh Sixty Five Thousand & Ninety Five and Paise Twenty Five Only	

9	2.5 cm premix carpet surfacing with 2.25cum and 1.12 cum of stone chippings of 13.2 mm and 11.2mm size respectively per 100 sqm and 52 kg and 56 kg of hot bitumen per cum of stone chippings of 13.2 mm and 11.2 mm size respectively including a tack coat with hot straight run bitumen including consolidation with road roller of 6 to 9 tonne capacity etc. complete (tack coat to be paid for separately) With paving Asphalt grade VG-10 heated and then mixed with solvent at the rate of 70 grams per kg of asphalt.	23350.00	Sqm	269.05	6300997.50	INR Sixty Three Lakh Nine Hundred & Ninety Seven and Paise Fifty Only
10	Providing and laying seal coat of premixed fine aggregate (passing 2.36 mm and retained on 180 micron sieve) with bitumen using 128 kg of bitumen of grade VG-10 bitumen per cum of fine aggregate and 0.60 cum of fine aggregate per 100 sqm	23350.00	Sqm	101.40	2367690.00	INR Twenty Three Lakh Sixty Seven Thousand Six Hundred & Ninety Only
11	Carriage of material by M.T incl loading/unloading & stacking complete Stone agg. below 40mm avg lead 10 km by MT	45.00	Cum	279.04	12556.80	INR Twelve Thousand Five Hundred & Fifty Six and Paise Eighty Only
12	Stone agg. Below 40mm screening, mooram avg lead 10 km by MT	10.80	Cum	279.04	3013.63	INR Three Thousand & Thirteen and Paise Sixty Three Only
Total in Figures					12000472.28	One Crore Twenty Lakh Four Hundred & Seventy Two and Paise Twenty Eight Only
Quoted Rate in Figures			Select		0.00	INR Zero Only
Quoted Rate in Words		INR Zero Only				

Estate checked
for Rs 90.00 lacs.

[Signature]

Total cost = Rs 12000000.00
 @ 25% below = Rs 3000000.00
 Net = Rs 90,00,000.00 =
 90.00 lacs.

[Signature]
 Executive Engineer
 R&B Division
 Peonch

OFFICE OF THE EXECUTIVE ENGINEER P.W.D. (R&B) DIVISION POONCH

The Asstt. Executive Engineer,
PWD(R&B) Sub-Division,
Mandi .

No:- **R&B/DB/7876-81**
Dated:- **02.09.2023**

Subject:-

ALLOTMENT OF CONTRACT

Name of the work: **Upgradation of Mandi Bazar road, Tehsil Mandi, Distt. Poonch by way of Pucca Drain, Providing and Laying of WMM, 50 mm thick BM and 25 mm thick OGPC, 6mm thick seal coat**

Reference:

Reference CDR No: **e-NIT No.145/2023-24 dated 14-07-2023**
127208 J&K Grameen Bank for Rs 291500/- Dated 07-07-2023

Amount of work as
per NIT

Rs 145.70 Lacs

Amount of work as
per Allotment:

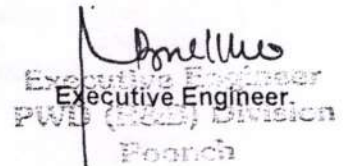
Rs 10636752/-

For and on behalf of Lt. Governor of Jammu and Kashmir Union Territory the above noted work is hereby allotted in favour **Shazad Shabnam S/o Abdul Rshahid R/o Chaktroo, Tehsil Mandi, District Poonch bearing registration No PWD(R&B)-J/A/97/2019-20 Dated 28-04-2023 Issued by PW(R&B) Jammu, PAN No CSZP80287A i.e 27% below (Twenty Seven percent below) on SSR 2022** Anexure of the BOQ/Rates Alloted enclosed. The following terms and conditions shall be deemed to have been read in addition to those advertised vide NIT referred above.

1. Asstt. Executive Engineer is directed not to allow to start the work until and unless the contractor produces necessary license from the Labour Department as required under section 12 of the Labour Registration and abolition Act 1970. The Asstt. Executive Engineer is further directed not to submit the final claim of the contractor to the Divisional office till he produces no demand certificate in respect of wages of labour engaged on the work from the Astt. Labour Commissioner Poonch.
2. The cost of the work shall not exceed **Rs 10636752/-** as worked out at allotted rates.
3. That the contractor shall start the work within **07** days from the date of issue of this allotment letter and it shall be completed within the period of **60 days** being prescribed time limit for the completion of the work. If the work is not started by the contractor by the stipulated date of start of work or the contractor fails to execute work, same shall be put to fresh tenders at the risk and cost of original contractor after forfeiting his CDR and issuing only one final notice which may please be noted.
4. To ensure that the contractor has clear intension to execute the work, he will have to give programme of work and sequence of events for completion of the work before its start. He will have to stick to his schedule of construction programme.
5. That these rates shall be operative only for this work and shall not be co-related or inferred for other or similar nature of works falling within the jurisdiction of PWD(R&B) Division Poonch


H.D


Technical Officer


Executive Engineer
P.W.D. (R&B) Division
Poonch

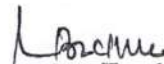
.....2.....

Name of the work : Upgradation of Mandi Bazar road, Tehsil Mandi, Distt. Poonch by way of Pucca Drain, Providing and Laying of WMM, 50 mm thick BM and 25 mm thick OGPC, 6mm thick seal coat

6. That the work shall be executed strictly accordance to the proposal . If the proposal deviates from the allotment of contract & found on higher side , the same shall have to be brought in the notice of the Executive Engineer prior start of work.
7. The contractor shall not claim any payment for the work executed less than 35% of the amount tendered and no claim presented by the contractor to the department for the lesser value as stated above shall be entertained.
8. Deduction 10% on account of security deposit shall be made from all running bills besides other deductions on account of Income Tax, Octroi and other service charges in vogue which will be released after defect liability period is over . 2% CDR/FDR/BG will be released after defect liability period is over & additional performance security in shape of CDR/FDR/BG will be released after successful completion of work .
9. The rectifications of defects during the defect liability period of 6 Months for Repairs & Renovation works , one year for the Civil new works .However in case of work where Bituminous thickness is less than 40 mm the defect liability period is 365 days .Where the bituminous work is more than 40 mm thickness the defect liability period is 36 months .The defect liability period shall be calculated from certified completion date.
10. In case of delay in execution of work according to the period of completion penalty @ the rate of Rs.1000/- per day shall be imposed upon the contractor by the maximum amount of the penalty not more than 10% of the contract value.
11. Any item of work found necessary during execution but out side the rate list shall be paid as per SSR 2022 with tender appreciation/depreciation .Engineer incharge also reserves the right to delete any of the item advertised ,not found essential for which no claims of the contractor shall be entertained .
12. Time and agreement is essence of the contract



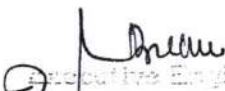
Technical Officer


 Executive Engineer
 PWD(R&B) Division
 Poonch

Copy to the:-

- 1: Superintending Engineer PWD (R&B) Circle Rajouri for favour of information .
- 2 **Shazad Shabnam S/o Abdul Rsahid R/o Chaktroo ,Tehsil Mandi ,District Poonch.** He is advised to please attend the Divisional office for the drawl of the agreement before starting the work .The date of start of work shall be reckoned from 7th day from the date of issue of allotment letter .
- 3:-5 T.o / Head Draftsman /HC PWD (R&B) Division Poonch

Validate		Print		Help		Percentage BoQ	
ALLOTMENT RATE LIST							
Name of Work:-Upgradation of Mandi Bazar road, Tehsil Mandi, Distt. Poonch by way of Pucca Drain, Providing and Laying of WMM, 50 mm thick BM and 25 mm thick OGPC, 6mm thick seal coat.							
Contract No: e-NIT No.103/2023-24 dated 14-07-2023		Allotted Amount:-10536752/-		P.O.C:- 60 Days			
Bidder Name :		Shazad Shabnam S/o Abdul Rashid R/o Chaktrou .					
Sl. No.	Item Description	Units	Estimated Rate	TOTAL AMOUNT	TOTAL AMOUNT In Words		
1	2	4	5	6	7	8	
1.00	Earth work in excavation by mechanical means (hydraulic excavator) in trenches for foundations, drains, pipes, cables etc. (not exceeding 1.5 m in width) and for shafts, wells, cesspits and the like not exceeding 10 sqm on plan, including dressing of sides and ramming of bottoms lift upto 1.5 m, including getting out excavated earth and disposal of surplus excavated earth as directed, within a lead of 50 metres. All kinds of soil.	761.00	Cum	256.05	195462.05	INR One Lakh Ninety Five Thousand Four Hundred & Sixty Two and Paise Eighty Five Only	
2.00	Providing and laying in position cement concrete of specified grade including curing but excluding the cost of centring and shuttering. All work upto plinth level with 1:5:10 (1 cement : 5 coarse sand : 10 graded stone aggregate 40 mm nominal size)	109.00	Cum	4826.50	526088.50	INR Five Lakh Twenty Six Thousand & Eighty Eight and Paise Fifty Only	
3.00	Providing and laying in position cement concrete of specified grade including curing but excluding the cost of centring and shuttering. All work upto plinth level with 1:3:6 (1 cement : 3 coarse sand : 6 graded stone aggregate 20 mm nominal size)	391.00	Cum	5733.60	2241637.60	INR Twenty Two Lakh Forty One Thousand Eight Hundred & Thirty Seven and Paise Sixty Only	
4.00	Cement concrete flooring 1:2:4 (1 cement : 2 coarse sand : 4 graded stone aggregate) finished with a floating coat of neat cement including cement slurry and curing complete, but excluding the cost of nosing of steps etc. complete 50 mm thick with 20mm nominal size stone aggregate.	435.00	Sqm	562.15	244536.25	INR Two Lakh Forty Four Thousand Five Hundred & Thirty Five and Paise Twenty Five Only	
5.00	12mm Cement plaster of mix: 1 : 6 (1 cement : 6 fine sand)	1305.00	Sqm	266.20	347391.00	INR Three Lakh Forty Seven Thousand Three Hundred & Ninety One Only	
6.00	Centering and shuttering including strutting, propping etc. and removal of form for:						
6.01	Foundations, footings, bases of columns etc. for mass concrete.	1740.00	Sqm	286.35	498249.00	INR Four Lakh Ninety Eight Thousand Two Hundred & Forty Nine	
7.00	Providing, laying, spreading and compacting graded stone aggregate (size range 53 mm to 0.075 mm) to wet mix macadam (WMM) specification including premixing the material with water at OMC in mechanical mix plant, carriage of mixed material by tipper to site, for all leads & lifts, laying in uniform layers with mechanical paver finisher in sub- base / base course on well prepared surface and compacting with vibratory roller of 8 to 10 tonne capacity to achieve the desired density, complete as per specifications and directions of Engineer-in-Charge	170.00	Cum	1885.50	320535.00	INR Three Lakh Twenty Thousand Five Hundred & Thirty Five Only	
8.00	Providing and applying tack coat using hot straight run bitumen of grade -VG-10, including heating the bitumen, spraying the bitumen with mechanically operated spray unit fitted on bitumen boiler, cleaning and preparing the existing road surface as per specifications.						
8.01	On W.B.M. @ 0.75 Kg/sqm.	11340.00	Sqm	74.35	843129.00	INR Eight Lakh Forty Three Thousand One Hundred & Twenty Eight and Paise One Hundred Only	


 Executive Engineer
 P.O.C. (P&B) Division
 Poonch

Percentage BoQ

Validate Print Help

ALLOTMENT RATE LIST

Name of Work: Upgradation of Mandi Bazar road, Tehsil Mandi, Distt. Poonch by way of Pucca Drain, Providing and Laying of WMM, 50 mm thick BM and 25 mm thick OGPC, 6mm thick seal coat. P.O.C.: 60 Days

Contract No: e-NIT No.103/2023-24 dated 14-07-2023 Allotted Amount:-10636752/-

Bidder Name: Shazad Shabnam S/o Abdul Rashid R/o Chaktrou.

Sl. No.	Item Description	Units	Estimated Rate	TOTAL AMOUNT	TOTAL AMOUNT In Words	
1	2	4	5	6	7	
9.00	Providing and laying bituminous macadam using crushed stone aggregates of specified grading premixed with bituminous binder, transported to site by hoppers, laid over a previously prepared surface with paver finisher equipped with electronic sensor to the required grade, level and alignment and rolling with smooth wheeled, vibratory and tandem rollers as per specifications to achieve the desired compaction and density, complete as per specifications and directions of Engineer-in-Charge 50 to 100 mm average compacted thickness with bitumen of grade VG-30 @ 3.5% (percentage by weight of total mix) prepared in Drum Type Hot Mix Plant of 60-90 TPH capacity.	567.00	Cum	8590.95	4871068.65	INR Forty Eight Lakh Seventy One Thousand & Sixty Eight and Paise Sixty Five Only
10.00	2.5 cm premix carpet surfacing with 2.25cum and 1.12 cum of stone chippings of 13.2 mm and 11.2mm size respectively per 100 sqm and 52 kg and 56 kg of hot bitumen per cum of stone chippings of 13.2 mm and 11.2 mm size respectively including a tack coat with hot straight run bitumen including consolidation with road roller of 6 to 9 tonne capacity etc. complete (tack coat to be paid for separately). With paving Asphalt grade VG-10 heated and then mixed with solvent at the rate of 70 grams per kg of asphalt (Complete job)	11340.00	Sqm	269.85	3060099.00	INR Thirty Lakh Sixty Thousand & Ninety Nine Only
11.00	Providing and laying seal coat of premixed fine aggregate (passing 2.36 mm and retained on 180 micron sieve) with bitumen using 128 kg of bitumen of grade VG-10 bitumen per cum of fine aggregate and 0.60 cum of fine aggregate per 100 sqm of road surface including rolling and finishing with road all complete.	11340.00	Sqm	101.40	1149876.00	INR Eleven Lakh Forty Nine Thousand Eight Hundred & Seventy Six Only
12.00	Carriage of material by M.T incl loading/unloading & stacking complete					
12.01	Sand/Stone agg. below 40 mm nominal size avg. lead 10 km by MT	977.00	Cum	279.04	272622.08	INR Two Lakh Seventy Two Thousand Six Hundred & Twenty Two and Paise Eight Only
Total in Figures					14570893.93	One Crore Forty Five Lakh Seventy Thousand Eight Hundred & Ninety Three and Paise Ninety Three Only
Quoted Rate in Figures				Less (-)	27%	INR One Crore Six Lakh Thirty Six Thousand Seven Hundred & Fifty Two and Paise Fifty Seven Only
Quoted Rate in Words				INR One Crore Six Lakh Thirty Six Thousand Seven Hundred & Fifty Two and Paise Fifty Seven Only		

(Signature)
 Executive Engineer
 P.O.C. (R&D) Division
 Poonch

OFFICE OF THE EXECUTIVE ENGINEER P.W.D. (R&B) DIVISION POONCH

The Asstt. Executive Engineer,
PWD(R&B) Sub-Division,
Mendhar

No:- *Rs/18696-701*
Dated:- *01-02-2023*

Subject:- ALLOTMENT OF CONTRACT

Name of the work: Construction of road from main road to Dhargaloom road to Khet by way of earth work, PL WBM Grade-II,III, 50 mm macadam, 2.5 cm OGPC, 900 mm diahume pipes and construction of retaining/brest walls. BADP works (S.No-04)2nd Call

Reference: **e-NIT No255/2022-23 dated 11-01-2023**
Reference CDR No: 576788 J&K Bank Chandak for Rs 111000/- Dated 24-01-2023 .

Amount of work as per NIT Rs 55.35 Lacs

Amount of work as per Allotment: Rs 5534683/-

For and on behalf of Lt.Governor of Jammu and Kashmir Union Territory the above noted work is hereby allotted in favour **Sh Shazad Shabnam S/o Sh Abdul Rashid R/o Chaktroo ,Tehsil Jammu District Poonch bearing registration No PWD(R&B)-J/A/97/2019-20 Dated 24-12-2019 Issued by Chief Engineer PWD (R&B) Department Jammu , PAN No. CSZPS0287A i.e At Par on SSR 2020** Anexture of the BOQ/Rates Alloted enclosed . The following terms and conditions shall be deemed to have been read in addition to those advertised vide NIT referred above

1. Asstt. Executive Engineer is directed not to allow to start the work until and unless the contractor produces necessary license from the Labour Department as required under section 12 of the Labour Registration and abolition Act 1970. The Asstt. Executive Engineer is further directed not to submit the final claim of the contractor to the Divisional office till he produces no demand certificate in respect of wages of labour engaged on the work from the Astt . Labour Commissioner Poonch
2. The cost of the work shall not exceed **Rs 5534683/-**as worked out at allotted rates
3. That the contractor shall start the work within **07** days from the date of issue of this allotment letter and it shall be completed with in the period of **60 days** _ being prescribed time limit for the completion of the work. If the work is not started by the contractor by the stipulated date of start of work or the contractor fails to execute work, same shall be put to fresh tenders at the risk and cost of original contractor after forfeiting his CDR and issuing only one final notice which may please be noted
4. To ensure that the contractor has clear intension to execute the work, he will have to give programme of work and sequence of events for completion of the work before its start. He will have to stick to his schedule of construction programme
5. That these rates shall be operative only for this work and shall not be co-related or inferred for other or similar nature of works falling within the jurisdiction of PWD(R&B) Division Poonch

HIB

Executive Engineer
PWD (R&B) Division
Poonch


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.....2.....

Name of the work : Upgradation of Balinch Mukhayala to Kote Dakki road in Km 2nd RD 500 to Km 3rd by way of Providing and Laying of WBM Grade-II, WBM Grade-III, 50mm thick BM and 25 mm thick Open Graded Premix Carpet including 6mm thick seal Coat .(Under Cities and Towns Programme)

6. That the work shall be executed strictly accordance to the proposal . If the proposal deviates from the allotment of contract & found on higher side , the same shall have to be brought in the notice of the Executive Engineer prior start of work
7. The contractor shall not claim any payment for the work executed less than 35% of the amount tendered and no claim presented by the contractor to the department for the lesser value as stated above shall be entertained
8. 10% deduction on account of security deposit shall be made from all running bills, besides other deductions on account of Income Tax, Octroi and other service charges in vogue 2% of the Earnest Money so deducted shall be released after completion of the work and Extra CDR/BG for Unbalance Bid after expiry of defect liability period of Three Years .
9. In case of delay in execution of work according to the period of completion penalty @ the rate of Rs.1000/- per day shall be imposed upon the contractor by the maximum amount of the penalty not more than 10% of the contract value.
10. Any item of work found necessary during execution but out side the rate list shall be paid as per SSR 2020 with tender appreciation/depreciation . Engineer incharge also reserves the right to delete any of the item advertised ,not found essential for which no claims of the contractor shall be entertained .
11. Time and agreement is essence of the contract


H.D


Executive Engineer
Executive Engineer
PWD (R&B) Division
Poonch

Copy to the:-

- 1: Superintending Engineer PWD (R&B) Circle Rajouri for favour of information .
- 2 Sh Shazad Shabnam S/o Sh Abdul Rashid R/o Chakroo ,Tehsil Jammu District Poonch. He is advised to please attend the Divisional office for the drawl of the agreement before starting the work .The date of start of work shall be reckoned from 7th day from the date of issue of allotment letter .
- 3:-5 T.o / Head Draftsman /HC PWD (R&B) Division Poonch

Validate		Print		Help		Percentage BoQ	
ALLOTMENT RATE LIST							
Name of work: BOQ for Construction of road from main road to Dhargaloom road to Khet by way of earth work, PL WBM Grade-II, 50 mm macadam, 2.5 cm OGPC, 900 mm dia hume pipes and construction of retaining/brest walls. BADP works (S.No-04)							
Contract No: e-NIT No.255/2022-23 dated 11-01-2023				Allotted Amount:-5534683/-		P.O.C:- 60 Days	
Bidder Name :		Shazad Shabnam S/o Abdul Rashid R/o Chaktrou .					
Sl. No.	Item Description	Quantity	Units	Estimated Rate	TOTAL AMOUNT	TOTAL AMOUNT In Words	
1	2	4	5	6	7	8	
14	Providing and laying non-pressure of specified class R.C.C. pipes including collars/spigot jointed with stiff mixture of cement mortar in the proportion of 1:2 (1 cement : 2 fine sand) including testing of joints etc.complete.Non-pressure NP-4 class (Heavy duty) R.C.C. pipes 900 mm dia R.C.C. pipe	37.50	Rmt	6396.15	239855.63	INR Two Lakh Thirty Nine Thousand Eight Hundred & Fifty Five and Paise Sixty Two Only	
15	Providing and laying in position cement concrete of specified grade including curing but excluding the cost of centring and shuttering. All work up to plinth level with 1:5:10 (1 cement : 5 coarse sand : 10 graded stone aggregate 40 mm nominal size)	16.50	Cum	4029.15	66480.98	INR Sixty Six Thousand Four Hundred & Eighty and Paise Ninety Eight Only	
16	Providing and laying in position cement concrete of specified grade including curing but excluding the cost of centring and shuttering. All work up to plinth level with 1:3:6 with (1 cement : 3 coarse sand : 6 graded stone aggregate 20 mm nominal size)	340.00	Cum	4078.00	1386520.00	INR Thirteen Lakh Eighty Six Thousand Five Hundred & Twenty Only	
17	Centering and shuttering including strutting, propping etc. and removal of form for-						
17 01	Foundations, footings, bases of columns etc for mass concrete.	800.00	Sqm	262.30	209840.00	INR Two Lakh Nine Thousand Eight Hundred & Forty Only	
18	Carriage of material by M.T incl loading/unloading & stacking complete						
18 01	WBM G-II (63 mm to 45 mm) for 03 avg kms	139.50	Cum	163.13	22756.64	INR Twenty Two Thousand Seven Hundred & Fifty Six and Paise Sixty Three Only	
18 02	WBM G-III (53 mm to 22.4 mm) for avg. 03 kms	69.75	Cum	150.08	10468.08	INR Ten Thousand Four Hundred & Sixty Eight and Paise Eight Only	
18 03	Stone screening of size 13.2/11.2 mm (type A & B) for 03 avg kms	41.85	Cum	150.08	6280.85	INR Six Thousand Two Hundred & Eighty and Paise Eighty Five Only	
18 04	Moorum avg lead 12 km by MT	5.58	Cum	265.46	1481.27	INR One Thousand Four Hundred & Eighty One and Paise Twenty Seven Only	
18 05	Hume Pipes for 90 kms	37.50	Cum	225.35	8450.63	INR Eight Thousand Four Hundred & Fifty and Paise Sixty Two Only	
18 06	Sand for an avg. lead 48 Km	175.31	Cum	591.74	103737.94	INR One Lakh Three Thousand Seven Hundred & Thirty Seven and Paise Ninety Four Only	
18 07	Stone agg below 40 mm avg. lead 03 Km by MT	331.97	Cum	150.08	49822.06	INR Forty Nine Thousand Eight Hundred & Twenty Two and Paise Six Only	
Total in Figures					5534683.70	Fifty Five Lakh Thirty Four Thousand Six Hundred & Eighty Three and Paise Seventy Only	
Quoted Rate in Figures			Select		0.00	INR Zero Only	
Quoted Rate in Words			INR Zero Only				

Executive Engineer
PWD (R&B) Division
R Poonch

162

ITEM NO.51

COURT NO.2

SECTION XVII

Annexure — (B)

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No. 10655/2024

M/S DEWAN STONE CRUSHER & ORS.

Appellant(s)

VERSUS

STATE OF J AND K (UT) & ORS.

Respondent(s)

(IA No. 216042/2024 - EX-PARTE STAY, IA No. 218222/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES and IA No. 216044/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 23-09-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MR. JUSTICE SANJAY KUMAR

For Appellant(s)

Mr. Shyam Divan, Sr. Adv.
Mr. Udayaditya Banerjee, AOR
Mr. Adith Deshmukh, Adv.
Ms. Shubhangi Pandey, Adv.
Mr. Saday Mondal, Adv.
Mr. Zulkarnain Chowdhury, Adv.

For Respondent(s)

UPON hearing the counsel, the Court made the following
O R D E R

The appeal is dismissed in terms of the signed order.

Pending application(s), if any, shall stand disposed of.

(DEEPAK GUGLANI)
AR-cum-PS

(R.S. NARAYANAN)
ASSISTANT REGISTRAR

(signed order is placed on the file)

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. 10655/2024

M/S DEWAN STONE CRUSHER & ORS. APPELLANT(S)

VERSUS

STATE OF J AND K (UT) & ORS. RESPONDENT(S)

O R D E R

The appellants will deposit the fine as imposed and also participate in the proceedings initiated for computation of the compensation.

It is stated on behalf of the appellants that there is a power of relaxation with regard to the siting criteria.

It is obvious that, till the relaxation, if any, is granted, no relief can be given to the appellants. The relaxation, if applied, will be considered in accordance with the applicable rules and law. If the appellants get any such relaxation, it will be open to them to approach the National Green Tribunal by way of an appropriate application, as the relaxation would not be effective till approval is granted by the National Green Tribunal.

Recording the aforesaid, the appeal is dismissed.

Pending application(s), if any, shall stand disposed of.

.....J.
(SANJIV KHANNA)

.....J.
(SANJAY KUMAR)

Signature Not Verified
Digitally signed by
Deepak Gupta
Date: 2024.09.26
16:08:55 IST
Reason: []

NEW DELHI;
SEPTEMBER 23, 2024.

**Jammu and Kashmir
Pollution Control Committee**

chairman87jkspcb@gmail.com
membersecretaryjkspcb@gmail.com

0191 - 2472881, 2476925



Parivesh Bhavan, Forest Complex
Transport Nagar, Jammu, 180 006

Silk Factory Road
Rajbagh, Srinagar, 190 008


Sub:- Constitution of Committee of Experts and Scientists for inspection of M/s Dewan Stone Crusher and Hot Mix Plant at village Chaktroo, Tehsil Haveli, District Poonch - Hon'ble Supreme Court of India Civil Appeal No.10655/2024.

ORDER

A Committee of comprising of the following officers of J&K Pollution Control Committee is hereby constituted in terms of clause 3.3 in the Revised Siting Criteria / Guidelines for establishment and operation of Stone Crushers / Hot Mix Plants in J&K issued vide Order No. 37 - JKPC of 2023 dated 27-02-2023, for conducting site inspection and verifying about the distinct geographical barrier.

1. Sh. Angrez Singh AEE, J&K PCC Jammu.
2. Smt. Suman Pawar, Scientist A I/c Air Lab, PCC Jammu.
3. Sh. Arshad Nazir Malik, JEE, Divisional Officer, PCC, Rajouri.
4. Sh. Bharat Choudhary, Field Inspector, PCC Reasi.

The committee after site inspection and monitoring of Ambient Air Quality and Ambient Noise level in and around the premises of the unit and as well as the premises of nearest school / residential area shall examine the feasibility for relaxation of siting criteria / parameters in vogue and furnish a report alongwith recommendations.


(Ghansham Singh), JKAS
Member Secretary 21.11.24
J&K PCC

No.: JKPC/PS/MS/2024/4013-17

Date: 21-11-2024.

Copy to the:-

1. Regional Director, PCC Jammu for information.
2. All Committee Members.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008
Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

Subject: Abeyance of Closure against M/s Dewan Stone Crusher and Hot Mix Plant at Village Chaktroo, Tehsil Haveli, District Poonch.

Order No. : 236 JK PCC of 2024

Dated : 28 /11/2024

Whereas, Closure order against **M/s Dewan Stone Crusher at Village Chaktroo, Tehsil Haveli, District Poonch** was ordered vide order No. **09 JK PCC of 2023** dated **31-07-2023**, as the unit holder was failed to obtain periodicals renewals from the J&K Pollution Control Committee as warranted under Section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 21 of the Air(Prevention and Control of Pollution) Act, 1981; and

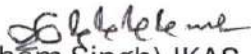
Whereas, a Joint committee comprising of 04 officers of J&K Pollution Control Committee was constituted to conduct site inspection and verify as to whether required APCDs have been installed and PCMs adopted for control of pollution by the project proponent vide this office No. **JKPCC/PS/MS/24/4013-17** dated **21-11-2024** and the Committee was directed to furnish report along with specific recommendations; and

Whereas, the joint committee constituted by the J&K Pollution Control Committee has recommended that the closure order No. 09 JK PCC of 2023 dated 31-07-2023 may be kept in abeyance temporarily for a period of 10 days enabling the joint committee to monitor the Ambient Air Quality and Ambient Noise Level in and around the premises of unit and as well as the premises of nearest school / residential area.

26/11/24

Now, therefore, in view of the aforesaid reasons, the closure order No. **09 JKPCC of 2023** dated **31-07-2023** issued against **M/s Dewan Stone Crusher at Village Chaktroo, Tehsil Haveli, District Poonch** is hereby kept in abeyance temporarily for a period of 10 days w.e.f 01st December, 2024 to 10th December, 2024 (10) days, enabling the unit holder to operate the unit and the joint committee to assess and monitor of Ambient Air Quality and Ambient Noise Level in and around the premises of unit as well as the premises of nearest school / residential area.

Issued with the Approval of Competent Authority.


(Ghansham Singh) JKAS
Member Secretary 28.11.24
J&K PCC

No:- JK PCB/LSJ/7243113/2024/1428-1436

Dated:-28/11/2024

Copy to the:-

- i. Deputy Commissioner/ District Magistrate Poonch for information and necessary action.
- ii. Regional Director, PCC, Jammu for information.
- iii. Chief Engineer, Jammu Power Distribution Corporation Ltd. (JPDCL), Canal Road, Jammu for information and necessary action.
- iv. Chief Engineer, Jal Shakti Department, Jammu for information and necessary action
- v. Executive Engineer, (JPDCL) Electric Division, Poonch for information and necessary action.
- vi. Executive Engineer, Jal Shakti Department Division Poonch for information and necessary action.
- vii. Divisional Officer, Pollution Control Committee, Poonch for information and necessary action.
- viii. I/c website Pollution Control Committee Jammu for uploading the withdrawal order
- ix. **Prop. of M/s Dewan Stone Crusher at Village Chaktroo, Tehsil Haveli, District Poonch** for information.

The Member Secretary,
J & K Pollution Control Committee,
Jammu

Subject: -Report by the committee constituted for inspection of M/s Dewan Stone Crusher and Hot Mix Plant at village Chaktroo, Tehsil Haveli, District Poonch.

Reference: - Order no. JKPCC/PS/MS/2024/401317 dated 21/11/2024.

Sir,

In compliance to the order no. JKPCC/PS/MS/2024/4013-17 dated 21-11-2024, the committee visited the site of stone crusher namely M/s Dewan Stone Crusher at village Chaktroo, Tehsil Haveli, District Poonch on 13/12/2024. As per Terms of Reference detailed in the said order, the committee inspected the site of stone crusher, checked the Air Pollution Control Devices installed and the Pollution Control Measures adopted by the unit holder to minimize the impact from operation of the stone crusher on the surrounding features, mainly residential area and the nearest educational institution. The committee also assessed the topographical features of the area for checking the existence of distinct geographic barriers.

The observations recorded during site visit are given hereunder.

Pollution Control Devices installed/Measures adopted for mitigation of dust emission: -

The whole stone crushing and screening machinery in the unit was found installed under a Steel Truss roofing shed having an area of approx. 700 sq. meters. Proper wetting of roller stones was found undertaken before initiation of crushing operation. Water sprinkling system was found installed over the screening vibrator. Arrangement to wet the semi-metalled approach road was found provided by the unit owner. Wind breaking wall of GI sheets of adequate height was found erected along the boundary of the unit. Sedimentation pits were found constructed for sedimentation of silt deposits in the washwater from operation of the water sprinkler.

An overview of the surrounding features and existence of distinct geographic barriers: -

Only 03 no. of residential houses were found located within a radius of 150 m from the stone crusher. The said residential houses were found situated at an elevation ranging from 15-20 m and shielded by the thick vegetation cover. Rest of the residential houses within 500 m radius were found located in scattered form; most of those houses are situated across the two-lane district road and atop the hill at varied elevations ranging from 15 m – 125 m. The elevated locations on the hill housing the residential houses in 500 m radius, undulating terrain and the thick vegetation cover typical of hilly areas acts as geographic barrier to cushion from the impact of operation of the stone crusher.

The nearest Educational Institution (Govt. Girls Middle School, Narhad, Chaktroo) was found located at a distance of 400 m and an elevation of about 60 m from the site of stone crusher. Multiple layers of vegetation cover and the District road were found existing between the said school and the stone crusher under reference.

Mandi Nullah flowing through the area and situated at a distance of approx. 150 m from the stone crusher also offsets the noise impact from operation of the stone crusher on the surrounding features.

Geo-coordinates of Stone crusher and nearest Educational Institution: -

- i) The geo-coordinates of the stone crusher = 33.750598⁰ N and 74.188071⁰ E
- ii) The geo-coordinates of nearest educational institution (Govt. Girls Middle School, Narhad, Chaktroo) = 33.753699⁰ N 74.185875⁰ E

Reference locations for scientific assessment of the impact from operation of the stone crusher: -

For scientific assessment of impact from operation of the stone crusher on the surrounding features, the committee decided at the site that it would be prudent to have the reference location of the residential area taken at the mid-point of 500 m radius around the site of stone crusher. Depending upon local conditions and availability of power supply source, the house nearest to the mid-point of 500 m radius and made available by its owner for installing ambient air quality monitoring equipment had its location at a distance of 284 m from the unit site. The Ambient air quality monitoring equipment was also installed in the school premises. The noise monitoring was also conducted at the aforementioned locations. Geo-tagged photographs of the sites selected for conducting ambient air quality monitoring and noise monitoring as well as the site showing 500 m radius around the stone crusher are enclosed as **Annexure "A"**.

Results of the scientific analysis: -

1) Results of noise monitoring when the stone crusher was in operation: -

S. No.	Location	Noise monitoring results {in dB (A)}	Standard permissible limits (in dB (A) for day time)
1.	Near entry/ nearest boundary point of the stone crusher	65.8 dB(A)	75 dB(A) {for industrial area}
2.	Near entry point of school (located at a distance of 400 m from the stone crusher)	48.9 dB(A)	55 dB(A)
3.	Residential house located at a distance of 284 m from the stone crusher	45.7 dB(A)	55 dB(A)

2) Results of Ambient air quality monitoring when the stone crusher was in operation: -

S. No.	Location	Results evaluated for Particulate matter (in $\mu\text{g}/\text{m}^3$)	Standard permissible limits for Particulate matter (in $\mu\text{g}/\text{m}^3$)
1.	Inside the premises of stone crusher (at a distance of approx. 5-10 m from the crushing point)	SPM = 414 $\mu\text{g}/\text{m}^3$	600 $\mu\text{g}/\text{m}^3$
2.	Govt. Middle School Narhad, Chaktroo	PM ₁₀ = 79 $\mu\text{g}/\text{m}^3$	100 $\mu\text{g}/\text{m}^3$
3.	Residential house located at a distance of 284 m from stone crusher	PM ₁₀ = 60 $\mu\text{g}/\text{m}^3$	100 $\mu\text{g}/\text{m}^3$

The analysis reports are enclosed as **Annexure "B"**.

Regarding hot mix plant also installed in the unit premises: -


As regards the hot mix plant installed in the unit premises, the same is located at a distance of approx. 70 m from the stone crusher and at a distance of 470 m from Govt. Girls Middle School, Narhad, Chaktroo. The nearest residential house was found located at a distance of approx. 180 m from the stack of hot mix plant. The hot mix plant was found not in operation during inspection. Hence stack monitoring of the same could not be conducted. However, requisite PCDs were found installed with the hot mix plant which include stack of prescribed height attached to the hot mix plant, Cyclone separator, Water scrubber and Settling cum Water recirculation tank.

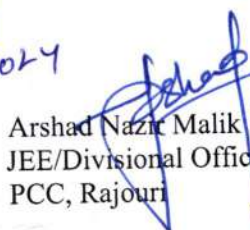
Recommendations of the Committee: -


With existence of distinct geographic barriers typical of hilly areas cushioning the surrounding features from the impact of operation of the stone crusher and also as evidenced by permissible results of scientific analysis of noise monitoring and ambient air quality monitoring of the stone crusher and the surrounding features viz. residential area and nearest school; no perceivable impact on the surrounding features has been observed from operation of the stone crusher. Based on above findings and installation of requisite Pollution Control Devices in the unit, the committee recommends renewal of consent to operate in favour of the stone crusher, with the condition that the stone crusher shall be operated only during day time i.e. from 8 am - 6 pm time slot. As regards the hot mix plant installed in the unit premises, the committee recommends grant of Consent to operate for the same also, as the requisite PCDs have been installed and also considering the fact that such units are operated only against allotment of work order by indenting govt. department/ agency for a limited working season.


Submitted for favour of necessary action, please.

Yours faithfully,


27/12/2024
Bharat Choudhary
Field Inspector
PCC, Reasi


27/12/2024
Arshad Nazim Malik
JEE/Divisional Officer
PCC, Rajouri

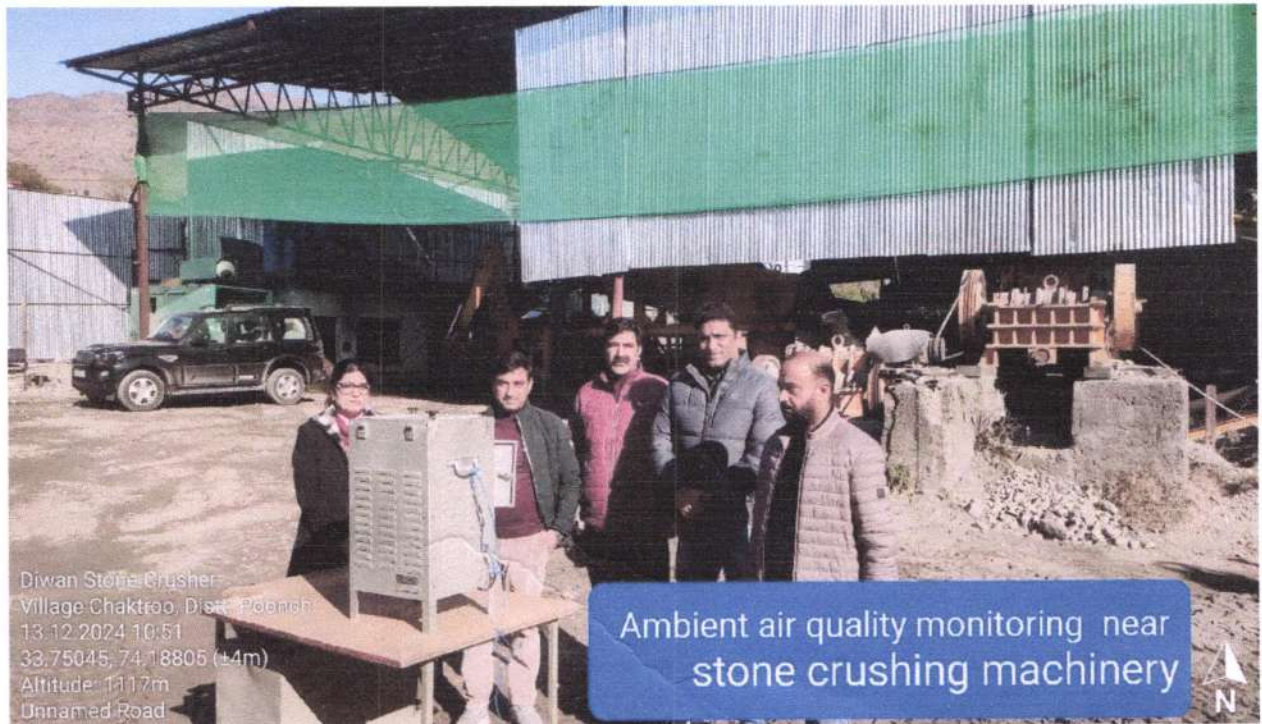
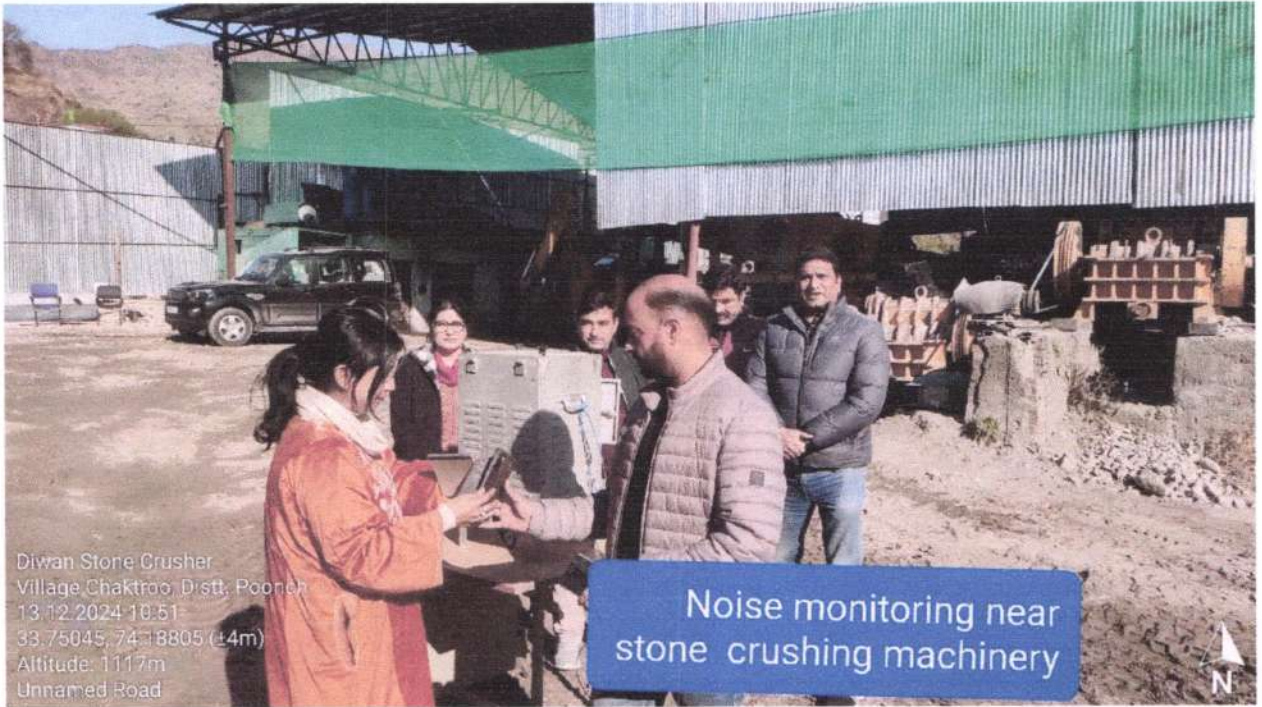

27/12/2024
Suman Pawar
Scientist 'A'/
I/c Air Lab. PCC,
Jammu


27/12/2024
Angraze Singh
Asstt. Env. Engineer
J&K PCC, Jammu



Satellite Imagery





✓

Dr



✓

Signature



Dr

✓

UNION TERRITORY OF JAMMU & KASHMIR
POLLUTION CONTROL COMMITTEE
Air Laboratory Regional office Jammu
 ISO 9001:2018 Certified
 PARIVESH BHAWAN GLADNI, TRANSPORT NAGAR (NARWAL)
JAMMU

AIR ANALYSIS REPORT:

Dated on : - 18-12-2024

Report No: - 17 of 2024

Sub: - Ambient Air Monitoring results of M/s Dewan Stone Crusher and status of Shahzad Shabnam Hot Mix Plant at village Chaktroo, Tehsil Haveli, District Poonch.
Ref: - JKPC/PS/MS/2024/4013-17; Dated: 21-11-2024

S.No	Date of Monitoring	Locations	Geo-coordinates	Results evaluated for Particulate Matter	Standards Permissible limit for Particulate Matter	Remarks
1.		(I) Inside the premises of the M/s Dewan Stone Crusher approx. 5-10 mts away from the crushing point.	Lat. 33.75045 Long. 74.18805	414 $\mu\text{g}/\text{m}^3$ - SPM	600 $\mu\text{g}/\text{m}^3$ - SPM	• Results within the limit
2.	13-12-2024 & 14-12-2024	(II) Residential area near M/s Dewan Stone Crusher, Village Chaktroo, District Poonch.	Lat. 33.75288 Long. 74.18662	79 $\mu\text{g}/\text{m}^3$ - PM ₁₀	100 $\mu\text{g}/\text{m}^3$ - PM ₁₀	• Results within the limit
3.		(III) Govt Middle School near M/s Dewan Stone Crusher village Chaktroo, District Poonch.	Lat. 33.75381 Long. 74.18588	60 $\mu\text{g}/\text{m}^3$ - PM ₁₀	100 $\mu\text{g}/\text{m}^3$ - PM ₁₀	• Results within the limit

Note: 1. The Ambient Air Monitoring was conducted at three different locations as mentioned above i.e. inside the premises of the M/s Dewan Stone Crusher approx. 5 to 10 meters away from the crushing point, in the nearby residential area and on the roof top of the Govt Middle School.

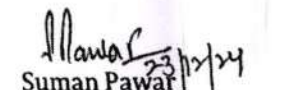
2. Photographs of the Monitoring locations enclosed.

3. The Shahzad Shabnam Hot Mix Plant situated in the same premises was found non-operational at the time of monitoring.

Monitoring team: - 1. Monitoring was conducted in the presence of Committee constituted vide order No. JKPC/PS/MS/2024/4013-17; Dated: 21-11-2024 and Divisional Officer JKPC, Poonch.



Lab Assistant


 Suman Pawar
 Scientist 'A', I/c Air Lab
 JKPC, Jammu.



Union Territory of Jammu & Kashmir
J&K Pollution Control Committee
 PARIVESH BHAWAN, Forest Complex, GLADNI, TRANSPORT NAGAR (NARWAL) JAMMU.
 E-mail regionaldirectorjkspcbmu@gmail.com Tele/Fax- 0191-2476926

NOISE ANALYSIS REPORT

ANALYSIS REPORT

Date: - 23/12/24

1	Laboratory sample No.	Report No- 08
2	Name of the unit	M/S Dewan Stone Crusher and Hot Mix Plant at Village Chaktroo, Tehsil Haveli, District Poonch
3	Type of Monitoring	Noise level monitoring of the crusher and adjoining area
4	Date of Monitoring	13/12/24

Results: -

S.No	Location I	Geocoordinates	Noise Monitoring Results	Standard Permissible limits in dB(A) for (DayTime)
1.	Noise level recorded near the boundary/ entry point of the stone crusher when it was operational.	Lat: 33.751043° Long: 74.18845°	65.8	75 dB(A) (Industrial area)
2.	Noise level recorded near the school, situated at elevation when crusher was operational.	Lat: 33.75367° Long: 74.18593°	48.9	55 dB(A) (Residential area)
3.	Noise level recorded near the locality situated at elevation when crusher was operational.	Lat: 33.75292° Long: 74.18665°	45.7	

Note: -I Hot mix plant was found non-operational at the time of inspection.

[Signature]
 PC Noise 23/12/24
 JKPCC, Jammu

UNION TERRITORY OF JAMMU & KASHMIR
POLLUTION CONTROL COMMITTEE
Air Laboratory Regional office Jammu
 ISO 9001:2018 Certified
 PARIVESH BHAWAN GLADNI, TRANSPORT NAGAR (NARWAL)
JAMMU

AIR ANALYSIS REPORT:

Dated on : - 18-12-2024


Report No: - 17 of 2024

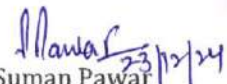
Sub: - Ambient Air Monitoring results of M/s Dewan Stone Crusher and status of Shahzad Shabnam Hot Mix Plant at village Chaktroo, Tehsil Haveli, District Poonch.
Ref: - JKPCC/PS/MS/2024/4013-17; Dated: 21-11-2024

S.No	Date of Monitoring	Locations	Geo-coordinates	Results evaluated for Particulate Matter	Standards Permissible limit for Particulate Matter	Remarks
1.		(I) Inside the premises of the M/s Dewan Stone Crusher approx. 5-10 mts away from the crushing point.	Lat. 33.75045 Long. 74.18805	414 $\mu\text{g}/\text{m}^3$ - SPM	600 $\mu\text{g}/\text{m}^3$ - SPM	• Results within the limit
2.	13-12-2024 & 14-12-2024	(II) Residential area near M/s Dewan Stone Crusher, Village Chaktroo, District Poonch.	Lat. 33.75288 Long. 74.18662	79 $\mu\text{g}/\text{m}^3$ - PM ₁₀	100 $\mu\text{g}/\text{m}^3$ - PM ₁₀	• Results within the limit
3.		(III) Govt Middle School near M/s Dewan Stone Crusher village Chaktroo, District Poonch.	Lat. 33.75381 Long. 74.18588	60 $\mu\text{g}/\text{m}^3$ - PM ₁₀	100 $\mu\text{g}/\text{m}^3$ - PM ₁₀	• Results within the limit

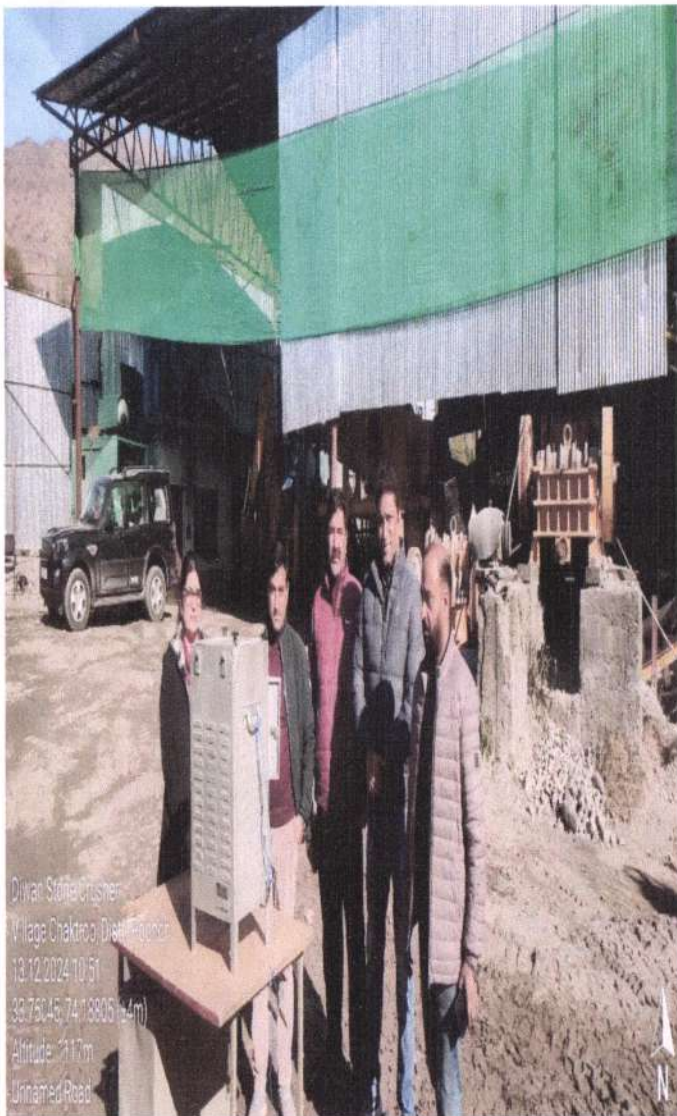
- Note:** 1. The Ambient Air Monitoring was conducted at three different locations as mentioned above i.e. inside the premises of the M/s Dewan Stone Crusher approx. 5 to 10 meters away from the crushing point, in the nearby residential area and on the roof top of the Govt Middle School.
 2. Photographs of the Monitoring locations enclosed.
 3. The Shahzad Shabnam Hot Mix Plant situated in the same premises was found non-operational at the time of monitoring.

Monitoring team: - 1. Monitoring was conducted in the presence of Committee constituted vide order No. JKPCC/PS/MS/2024/4013-17; Dated: 21-11-2024 and Divisional Officer JKPCC, Poonch.


 Lab Assistant


 Suman Pawar
 Scientist 'A', I/c Air Lab
 JKPCC, Jammu.

Location 1



Location 2



Location 3



Locations of M/s Dewan Stone Crusher, Chaktrou Tehsil Haveli, Poonch



Union Territory of Jammu & Kashmir
J&K Pollution Control Committee
 PARIVESH BHAWAN, Forest Complex, GLADNI, TRANSPORT NAGAR (NARWAL) JAMMU.
 E-mail regionaldirectorjkspcbmu@gmail.com Tele/Fax- 0191-2476926

ANALYSIS REPORT

NOISE ANALYSIS REPORT

Date: - **23/12/24**


Report No:- **08**

1	Laboratory sample No.	Report No. 08
2	Name of the unit	M/S Dewan Stone Crusher and Hot Mix Plant at Village Chaktroo, Tehsil Haveli, District Poonch.
3	Type of Monitoring	Noise level monitoring of the crusher and adjoining area.
4	Date of Monitoring	13/12/24

Results: -

S.No	Location I	Geocordinates	Noise Monitoring Results	Standard Permissible limits in dB(A) for (DayTime)
1.	Noise level recorded near the boundary/ entry point of the stone crusher when it was operational.	Lat: 33.751043° Long: 74.18845°	65.8	75 dB(A) (Industrial area)
2.	Noise level recorded near the school, situated at elevation when crusher was operational.	Lat: 33.75367° Long: 74.18593°	48.9	55 dB(A) (Residential area)
3.	Noise level recorded near the locality situated at elevation when crusher was operational.	Lat: 33.75292° Long: 74.18665°	45.7	

Note: -I Hot mix plant was found non-operational at the time of inspection.


 J&K Noise 23/12/24
JKPCC, Jammu